

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-II SECTION)**  
**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.04/81**  
**SCHEDULED ON 02.06.2015**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circular No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014.

The Meeting No. 04/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 02.06.2015 was actually held on 16.06.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation                    | Department |
|---------|---------------------------------------|------------|
| 1       | Shri S.K. Jain, Sr. D.O.              | DIPP       |
| 2       | Shri K.S. Sodhi, Asstt. Director (ME) | MSME       |
| 3       | Shri Pradyumna Sahu, FTDO             | DGFT       |

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| Case No.:2/11/81-ALC2/2011                                                                                                                                                  | Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
| HQ File<br>1 :01/81/050/00071/AM12/                                                                                                                                         | RLA File<br>:25/24/040/00005/AM12/              | Lic.No/Date:2510003250<br>25.05.2011      | Defer<br>Date:14.07.2015 |
| <b>Decision</b> :NC noted that the reply of the firm/company has been referred to DietY on 12.06.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                                 |                                           |                          |



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| Case No.:15/10/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:IMAGE LABELS PVT.LTD.,  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Rejected |
| HQ File<br>:01/81/050/00272/AM15/                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:07/24/040/00070/AM13/ | Lic.No/Date:0710088940<br>15.06.2012      |          |
| <p><b>Decision :</b> NC noted that firm/company has not replied to D/L dated 17.12.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received from firm/company despite repeated reminders, the committee decided to reject the case with direction to firm/company to pay custom duty &amp; applicable interest for EODC.</p> <p>RA may take suitable consequential action accordingly.</p> |                                    |                                           |          |

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| Case No.:13/10/81-ALC2/2014                                                                                                                                                                                                                                                            | Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
| HQ File<br>:01/81/050/00270/AM15/                                                                                                                                                                                                                                                      | RLA File<br>:07/24/040/00174/AM13/             | Lic.No/Date:0710089685<br>13.07.2012      | Defer<br>Date:14.07.2015 |
| <p><b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015.</p> |                                                |                                           |                          |

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| Case No.:12/10/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:RATNAMANI METALS & TUBES LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
| HQ File<br>:01/81/050/00269/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:08/24/040/00168/AM13/          | Lic.No/Date:0810115143<br>14.09.2012      |          |
| <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/221/2014-TSW/06 dated 15.10.2014 as under:-</p> <ol style="list-style-type: none"> <li>1. Net Weight of export item may be modified as 1066.65 MT containing 1024.6 MT of Carbon Steel.</li> <li>2. Word "of relevant grade and thickness 7.1 mm" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 1075.83 MT as 1.05 Kgs./Kg. content in the export product.</li> <li>3. Quantity of import item at Sl. No. 2 may be allowed as 2246.2 Kgs. Taking clue from SION C-1289.</li> <li>4. Quantities of import items at Sl. No. 3 &amp; 4 may be allowed as applied for i.e. 4586.71 Kgs. &amp; 40185.64 Kgs. Respectively taking clue from SION C-1289.</li> <li>5. Quantities of import items at Sl. No. 5 &amp; 6 may be allowed as applied for being less than 0.04% of FOB value of exports.</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                             |                                           |          |



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| 5                                                                                                                                        | Case No.:8/17/81-ALC2/2012        | Party Name:GRAVITA INDIA LTD.,     | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                          | HQ File<br>:01/81/050/00337/AM13/ | RLA File<br>:13/24/040/00030/AM13/ | Lic.No/Date:1310041387<br>18.10.2012      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to MoEF for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                    |                                           |                          |

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| 6                                                                                                                                                                                                                                                                               | Case No.:31/3/81-ALC2/2013        | Party Name:MPP TECHNOLOGIES PRIVATE LTD., | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                 | HQ File<br>:01/81/050/00034/AM14/ | RLA File<br>:07/24/040/00492/AM13/        | Lic.No/Date:0710093908<br>22.02.2013      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                   |                                           |                                           |                          |

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| 7                                                                                                                                                                                                                                                                                 | Case No.:14/3/81-ALC2/2013        | Party Name:SOURIAU INDIA PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                   | HQ File<br>:01/81/050/00017/AM14/ | RLA File<br>:10/24/040/00076/AM13/       | Lic.No/Date:1010052619<br>26.02.2013      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the firm/company on 10.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                   |                                          |                                           |                          |

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| 8                                                                                                                                                                            | Case No.:8/10/81-ALC2/2014        | Party Name:VEM TECHNOLOGIES PVT LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                              | HQ File<br>:01/81/050/00265/AM15/ | RLA File<br>:09/24/040/00640/AM13/   | Lic.No/Date:0910055685<br>08.04.2013      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to DietY on 30.03.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                      |                                           |                          |

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| 9 | Case No.:52/10/81-ALC2/2014       | Party Name:GRAVITA INDIA LTD.,     | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|   | HQ File<br>:01/81/050/00309/AM15/ | RLA File<br>:13/24/040/00003/AM14/ | Lic.No/Date:1310042835<br>30.04.2013      | Defer<br>Date:14.07.2015 |



**Decision :** NC noted that the case has been referred to MoEF for examination and comments. The case stands deferred to 14.07.2015.

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|    | <b>Case No.:</b> 41/10/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:NEOSTAR STEEL TUBES PVT.LTD., | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Approved</b> |
|    | HQ File<br>:01/81/050/00298/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:04/24/040/00074/AM14/       | Lic.No/Date:0410147871<br>09.07.2013      |                 |
| 10 | <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/10 dated 16/06/2015 as under:-</p> <ol style="list-style-type: none"> <li>1. Length of pipe at export item at Sl. No. 1 may be specified as 3 Meters each ( Total length 9000 Meters)</li> <li>2. Length of pipe at export item at Sl. No. 2 may be specified as 0.1 Meters each ( Total length 200 Meters)</li> <li>3. Words " ASSORTED SCH" given in the description of import items at SL. No. 1, 2, 3 &amp; 5 may be replaced with words "SCH 40, 168.3 mm OD"</li> <li>4. Words " ASSORTED SCH" given in the description of import item at SL. No. 4 may be replaced with words " Relevant SCH, 152 mm OD"</li> <li>5. Total lengths of import items at Sl. No. 1, 2, 3, 4 &amp; 5 may be specified as 3612 Meters, 2252 Meters, 253 Meters, 203 Meters &amp; 2890 Meters respectively.</li> <li>6. Taking clue from SION C-362, quantities of import items at Sl. No. 1 to 5 may be allowed as applied for.</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                          |                                           |                 |

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|    | <b>Case No.:</b> 5/16/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:SOURIAU INDIA PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
|    | HQ File<br>:01/81/050/00302/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00028/AM14/       | Lic.No/Date:1010054170<br>23.07.2013      | Defer<br>Date:14.07.2015 |
| 11 | <p><b>Decision :</b>NC observed that DeitY vide letter No.W.27/9/2013-IPHW dated 18.02.2015 stated that they have furnished the comments on the subject AA. NC also noted that since the comments has not been received by NC, DeitY has been requested to furnish a copy of the requisite comments. NC observed that the copy of the comments is still awaited from DeitY. NC therefore, decided to send a reminder to DeitY to furnish a copy of the comments. The case stands deferred to 14.07.2015.</p> |                                          |                                           |                          |

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|                                                                                                   | <b>Case No.:</b> 4/4/81-ALC2/2014 | Party Name:M/S ATOZ EXPORTS,       | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| 12                                                                                                | HQ File<br>:01/81/050/00141/AM15/ | RLA File<br>:29/21/040/00006/AM14/ | Lic.No/Date:2910022290<br>14.08.2013      | Defer<br>Date:14.07.2015 |
| <p><b>Decision :</b>NC noted that based on the MSME comments vide U.O. No. 30(94)/14-ME dated</p> |                                   |                                    |                                           |                          |

UNION MINISTRY OF COMMERCE  
New Delhi  
Director General of Foreign Trade  
Ministry of Commerce  
Government of India  
New Delhi

DR. T. R. PRADYUMNA SAHU  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Ministry of Commerce  
Government of India  
New Delhi



09.07.2014, RA Moradabad and the firm/company had been requested to furnish reply on value addition in the subject AA, which is less than 15%. The comments of RA and the firm/company is still awaited. NC decided to send a final reminder to RA and the firm/company for furnishing the requisite information. The case stands deferred to 14.07.2015.

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| Case No.:45/19/81-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:JINDAL SAW LTD          | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
| HQ File<br>:01/81/050/00359/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/23/040/00250/AM14/ | Lic.No/Date:0510366234<br>19.09.2013      |          |
| <p><b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/33 dated 25.6.2014 as under:-</p> <ol style="list-style-type: none"> <li>1. Quantity of export product at Sl. No. 1 may be corrected as 4402.65 MT (20306 Meters).</li> <li>2. Description of export product at Sl. No. 2 may be corrected as "HSS Coated bends (coating thickness 2.50 mm)".</li> <li>3. Words "containing 14828.9 Kgs. of Monel Sheaths" may be suffixed with the description of export item at Sl. No. 3.</li> <li>4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 &amp; 13.</li> <li>5. UOM of import item at Sl. No. 1 may be corrected as "MT".</li> <li>6. Taking clue from SION at Sl. No. C-593, total quantity of import items at Sl. No. 1 &amp; 2 put together may be allowed 4622.787 MT as 1.05 MT/MT content in the export product at Sl. No. 1.</li> <li>7. Quantities of import items at Sl. No. 3, 4, 5 &amp; 6 may be allowed as applied for i.e. 18.183 MT, 22.013 MT, 3.522 MT &amp; 4402 Nos. respectively as per SION C-593.</li> <li>8. Quantity of import item at Sl. No. 7 may be allowed as 42 Nos. on net to net basis as claimed by the firm.</li> <li>9. Total quantities of import items at Sl. No. 8 to 12 put together may be allowed within 2% of FOB value of export item at Sl. No. 2.</li> <li>10. Quantity of import item at Sl. No. 13 may be allowed as 14828.9 Kgs. on net to net basis as claimed by the firm.</li> <li>11. Total quantity of import items at Sl. No. 14 &amp; 15 put together may be allowed as 1937 Nos. on net to net basis with accountability clause.</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                    |                                           |          |

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| Case No.:38/19/81-ALC2/2013                                                                  | Party Name:RATNAMANI METALS & TUBES LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
| HQ File<br>:01/81/050/00352/AM14/                                                            | RLA File<br>:08/24/040/00281/AM14/          | Lic.No/Date:0810125074<br>25.09.2013      |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP |                                             |                                           |          |



vide U.O. No. 12/97/2014-TSW/25 dated 23.7.2014 as under:-

1. Words "OD 457.2 MM and Wall thickness 6.35 mm & 11.13 mm, FBE Coating thickness : 0.375 MM & ARO Coating Thickness: 0.475 MM" may be suffixed with the description of export products at Sl. No.1.
2. Words "OD 457.2 MM and Wall thickness 6.35 mm & 11.13 mm, 3 LPE Coating thickness: 3.9 MM" may be suffixed with the description of export products at Sl. No.2.
3. Quantity of export product at Sl. No. 1 may also be specified as 86496.37 Sq. meters.
4. Quantity of export product at Sl. No. 2 may also be specified as 15713.55 Sq. meters.
5. Export products at Sl. No. 1 & 2 to contain 4327.592 MT & 1321.22 MT of Carbon Steel respectively.
6. Words "of relevant grade & thickness" may be suffixed with the description of Import item at Sl. No.1 and its quantity may be allowed as 4543.97 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.
7. Quantities of import items at Sl. No. 2 & 3 may be allowed as 47392 Kgs. & 65800 Kgs. respectively.
8. Quantities of import items at Sl. No. 4 & 5 may be allowed as applied for.
9. Words "of relevant grade & thickness" may be suffixed with the description of Import item at sl. No. 6 and its quantity may be allowed as 1387.281 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 2.
10. Quantities of import items at Sl. No. 7 & 8 may be allowed as 1869.4 Kgs. & 4101.2 Kgs. respectively taking clue from SION C-1292.
11. Quantity of import item at Sl. No. 9 may be allowed as applied for i.e. 62856 Kgs. taking clue from SION C-1292.
12. Quantities of import items at Sl. No. 10 & 11 may be allowed as applied for.
13. Words "of relevant grade & thickness" may be suffixed with the description of Import items at Sl. No. 12, 13 & 14.
14. Taking clue from SION C-593, quantities of import items at Sl. No. 12, 13 & 14 may be allowed as under:-
  - (i) Quantity of import item at Sl. No. 12 may be allowed as 71.673 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 3.
  - (ii) Quantity of import item at Sl. No. 13 may be allowed as 48.94 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 4.
  - (iii) Quantity of import item at sl. No. 14 may be allowed as 46.2 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 5.

RA may take suitable consequential action accordingly.

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|    | <b>Case No.:22/10/81-ALC2/2014</b>                                                                                                                                                        | Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b> |
| 15 | HQ File :01/81/050/00279/AM15/                                                                                                                                                            | RLA File :04/21/040/00423/AM14/                              | Lic.No/Date:0410153542<br>24.12.2013      | Defer Date:14.07.2015  |
|    | <b>Decision :</b> NC observed that DHI vide U.O. No.3(146)/2014-TSW(B) dated 11.11.2014 has stated that the firm/company has requested to include 363 more inputs in the authorization in |                                                              |                                           |                        |



addition to 24 items covered in the subject AA. NC decided to advise the firm/company to get the authorization amended through the licensing authority and submit the complete application along with justification of imported inputs along with quantity for each export product auxiliaries separately. NC also decided to ask the firm/company to furnish the shipment bills. The case stands deferred to 14.07.2015.

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| 16                                                                                                                                       | Case No.:2/22/81-ALC2/2013        | Party Name:GRAVITA INDIA LTD.,     | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                          | HQ File<br>:01/81/050/00382/AM14/ | RLA File<br>:13/24/040/00042/AM14/ | Lic.No/Date:1310045543<br>30.12.2013      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to MoEF for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                    |                                           |                          |

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| 17                                                                                                                                       | Case No.:10/4/81-ALC2/2014        | Party Name:GRAVITA INDIA LTD.,     | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                          | HQ File<br>:01/81/050/00147/AM15/ | RLA File<br>:13/24/040/00057/AM14/ | Lic.No/Date:1310046460<br>19.03.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to MoEF for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                    |                                           |                          |

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| 18                                                                                                                                                                                                                                                                                               | Case No.:1/4/81-ALC2/2014         | Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED, | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00138/AM15/ | RLA File<br>:10/24/040/00089/AM14/                  | Lic.No/Date:1010057414<br>21.03.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC observed that DHI has furnished comments vide U.O. No. 3(74)/2014/TSW(B) dated 07.08.2014. NC noted that based on DHI's comments, the case has been referred to C&PC for examination and comments which is still awaited from C&PC. The case stands deferred to 14.07.2015. |                                   |                                                     |                                           |                          |

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| 19                                                                                                                                                                                                                                                                                                                                           | Case No.:11/4/81-ALC2/2014        | Party Name:JINDAL (INDIA) LIMITED  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
|                                                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/81/050/00148/AM15/ | RLA File<br>:02/24/040/00167/AM14/ | Lic.No/Date:0210201846<br>31.03.2014      |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/53 dated 25.6.2014 as under:-                                                                                                                                                                                      |                                   |                                    |                                           |          |
| <ol style="list-style-type: none"> <li>Quantity of export product may also be specified as 85338 Meters in addition to its weight of 5494.29 MT.</li> <li>Thickness of import item at Sl. No. 1 may be modified as 0.365".</li> <li>Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:-</li> </ol> |                                   |                                    |                                           |          |



- (i) Quantity of import item at Sl. No. 1 may be allowed as 5406.2 MT as 1.05 MT/MT Content in the export product.
- (ii) Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be allowed as 8.713 MT as per SION C-1292.
- (iii) Quantity of import item at Sl. No. 3 viz. Adhesive may be allowed as 19.111 MT as per SION C-1292.
- (iv) Quantity of import item at Sl. No. 4 viz. Polyethylene may be allowed as 292.892 MT as per SION C-1292.
- (v) Quantities of import items at Sl. No. 5 may be allowed as applied for being 0.32 % of fob value of exports.

RA may take suitable consequential action accordingly.

|                                   |                                    |                                           |          |
|-----------------------------------|------------------------------------|-------------------------------------------|----------|
| Case No.:12/4/81-ALC2/2014        | Party Name:JINDAL (INDIA) LIMITED  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
| HQ File<br>:01/81/050/00149/AM15/ | RLA File<br>:02/24/040/00202/AM14/ | Lic.No/Date:0210201854<br>31.03.2014      |          |

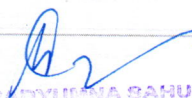
**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/76/2014-TSW/58 dated 25.6.2014 as under:-

1. Thickness of import item at Sl. No. 1 may be modified as 0.356" & 0.307".
2. Thickness of import item at Sl. No. 2 may be modified as 0.438" & 0.500".
3. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:-
  - (i) Total quantity of import items at Sl. No. 1 & 2 put together may be allowed as applied for i.e. 5782 MT as 1.05 MT/MT Content in the export product.
  - (ii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 8.727 MT as per SION C-1292.
  - (iii) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 19.242 MT as per SION C-1292.
  - (iv) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 294.892 MT as per SION C-1292.
  - (v) Quantities of import items at Sl. No. 6 may be allowed upto 1% of fob value of exports.

RA may take suitable consequential action accordingly.

|                                                                                                                                                                |                                              |                                           |                                      |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|--------------------------------------|
| Case No.:3/4/81-ALC2/2014                                                                                                                                      | Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved                             |
| 21                                                                                                                                                             | HQ File<br>:01/81/050/00140/AM15/            | RLA File<br>:04/24/040/00308/AM14/        | Lic.No/Date:0410156839<br>03.04.2014 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(68)/2014/TSW(B)/ dated 08.07.2014 (copy enclosed). |                                              |                                           |                                      |

सहायक निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली  
आयात निदेशक (आयात), दिल्ली

  
 PRADYUMNA RANU  
 Foreign Trade Development Officer  
 Director General of Foreign Trade  
 Ministry of Commerce  
 Udyog Bhawan, New Delhi



RA may take suitable consequential action accordingly.

|                                                                                                                                                                                              |                                   |                                        |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------|-------------------------------------------|-----------------|
| 22                                                                                                                                                                                           | <b>Case No.:</b> 9/7/81-ALC2/2014 | Party Name:MAN INDUSTRIES (INDIA) LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Approved</b> |
|                                                                                                                                                                                              | HQ File<br>:01/81/050/00201/AM15/ | RLA File<br>:03/95/040/00504/AM14/     | Lic.No/Date:0310777050<br>04.04.2014      |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/97/2014-TSW/45 dated 23.07.2014 (copy enclosed).                               |                                   |                                        |                                           |                 |
| 1. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1.<br>2. Quantities of import items at Sl. No. 1 to 6 may be allowed as per SION C-593. |                                   |                                        |                                           |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                       |                                   |                                        |                                           |                 |

|                                                                                                                                                                             |                                     |                                    |                                           |                          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|------------------------------------|-------------------------------------------|--------------------------|
| 23                                                                                                                                                                          | <b>Case No.:</b> 20/10/81-ALC2/2014 | Party Name:BILCARE LIMITED         | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
|                                                                                                                                                                             | HQ File<br>:01/81/050/00277/AM15/   | RLA File<br>:31/83/040/00001/AM15/ | Lic.No/Date:3110063479<br>11.04.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to C&PC on 04.03.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                     |                                    |                                           |                          |

|                                                                                                                                                           |                                   |                                                           |                                           |                 |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------------------|-------------------------------------------|-----------------|
| 24                                                                                                                                                        | <b>Case No.:</b> 5/4/81-ALC2/2014 | Party Name:AVDHOT ENGINEERS (PROP. VASUDEO D. YERAVDEKAR) | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Approved</b> |
|                                                                                                                                                           | HQ File<br>:01/81/050/00142/AM15/ | RLA File<br>:31/83/040/00012/AM15/                        | Lic.No/Date:3110063515<br>16.04.2014      |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(32)/15-ME dated 18.05.2015 (copy enclosed). |                                   |                                                           |                                           |                 |
| RA may take suitable consequential action accordingly.                                                                                                    |                                   |                                                           |                                           |                 |

|                                                                                                                                                          |                                    |                                    |                                           |                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|-----------------|
| 25                                                                                                                                                       | <b>Case No.:</b> 12/7/81-ALC2/2014 | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Approved</b> |
|                                                                                                                                                          | HQ File<br>:01/81/050/00204/AM15/  | RLA File<br>:03/95/040/00691/AM14/ | Lic.No/Date:0310778970<br>22.04.2014      |                 |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/25 dated 16/06/2015 as under:- |                                    |                                    |                                           |                 |



1. Description, quantity and Net weight of export products at Sl. No. 1 to 12 may be modified as under :

| Sl. No. | Sizes of cables                                                                                                                                                  | Quantity | Quantity |
|---------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|----------|
|         |                                                                                                                                                                  | (Kms.)   | (MT)     |
| 1       | Copper Cond. Covered with Semi Conducting Compound & Water Swellable Tape XLPE insulated CU Tape PVC Sheathed Aluminium Wire Armoured Cables For 18/30 ( 38) KV. |          |          |
|         | 1 Core X 400 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 120 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 70 Sq. mm                                                                                                                                               |          |          |
|         | 1 Core X 240 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 500 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 95 Sq. mm                                                                                                                                               |          |          |
|         |                                                                                                                                                                  | 129.560  | 606.086  |
| 2       | Copper Conductor XLPE Insulated PVC Sheathed Armoured / Unarmoured Cables up to 1100 V/LT.                                                                       |          |          |
| (1)     | 4 Core X 16 Sq. mm ( Armoured)                                                                                                                                   |          |          |
| (2)     | 4 Core X 4 Sq. mm ( Armoured)                                                                                                                                    |          |          |
| (3)     | 4 Core X 2.5 Sq. mm( Armoured)                                                                                                                                   |          |          |
| (4)     | 4 Core X 10 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (5)     | 4 Core X 25 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (6)     | 4 Core X 35 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (7)     | 4 Core X 50 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (8)     | 4 Core X 70 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (9)     | 4 Core X 95 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (10)    | 3 Core X 6 Sq. mm( Armoured)                                                                                                                                     |          |          |
| (11)    | 3 Core X 10 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (12)    | 3 Core X 16 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (13)    | 3 Core X 25 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (14)    | 3 Core X 35 Sq. mm( Armoured)                                                                                                                                    |          |          |



|      |                                                                                                  |         |         |
|------|--------------------------------------------------------------------------------------------------|---------|---------|
| (15) | 4 Core X 4 Sq. mm( Armoured)                                                                     |         |         |
| (16) | 4 Core X 6 Sq. mm( Armoured)                                                                     |         |         |
| (17) | 4 Core X 16 Sq. mm( Armoured)                                                                    |         |         |
| (18) | 4 Core X 25 Sq. mm( Armoured)                                                                    |         |         |
| (19) | 3 Core X 70 Sq. mm( Armoured)                                                                    |         |         |
| (20) | 3 Core X 120 Sq. mm( Armoured)                                                                   |         |         |
| (21) | 3 Core X 240 Sq. mm( Armoured)                                                                   |         |         |
| (22) | 3 Core X 150 Sq. mm( Armoured)                                                                   |         |         |
| (23) | 3.5 Core X 50 Sq. mm( Armoured)                                                                  |         |         |
| (24) | 3.5 Core X 120 Sq. mm( Armoured)                                                                 |         |         |
| (25) | 3.5 Core X 70 Sq. mm( Armoured)                                                                  |         |         |
| (26) | 3.5 Core X 35 Sq. mm( Armoured)                                                                  |         |         |
| (27) | 3 Core X 6 Sq. mm ( Un-armoured)                                                                 |         |         |
| (28) | 3 Core X 10 Sq. mm( Un-armoured)                                                                 |         |         |
| (29) | 3 Core X 16 Sq. mm( Un-armoured)                                                                 |         |         |
| (30) | 2 Core X 25 Sq. mm( Armoured)                                                                    |         |         |
| (31) | 7 Core X 1.5 Sq. mm( Armoured)                                                                   |         |         |
| (32) | 7 Core X 4 Sq. mm( Armoured)                                                                     |         |         |
| (33) | 7 Core X 6 Sq. mm( Armoured)                                                                     |         |         |
| (34) | 12 Core X 4 Sq. mm( Armoured)                                                                    |         |         |
| (35) | 10 Core X 1.5 Sq. mm( Armoured)                                                                  |         |         |
| (36) | 8 Core X 1.5 Sq. mm ( Armoured)                                                                  |         |         |
| (37) | 7 Core X 10 Sq. mm( Armoured)                                                                    |         |         |
| (38) | 10 Pair X 0.75 Sq. mm( Un-armoured)                                                              |         |         |
| (39) | 1 Q X 1.5 Sq. mm( Un-armoured)                                                                   |         |         |
|      |                                                                                                  | 137.080 | 122.880 |
| 3    | Copper Cond. Screened with Semi Conducting Compound XLPE Insulated Covered with CU Tape Armoured |         |         |



|      |                                                                                                            |        |         |
|------|------------------------------------------------------------------------------------------------------------|--------|---------|
|      | PVC Sheathed Cables above 1.1 KV.                                                                          |        |         |
|      | 3 Core X 185 Sq. mm                                                                                        |        |         |
|      | 3 Core X 120 Sq. mm                                                                                        |        |         |
|      | 3 Core x 240 Sq. mm                                                                                        |        |         |
|      | 3 Core x 95 Sq. mm                                                                                         |        |         |
|      |                                                                                                            | 19.850 | 151.365 |
| 4    | Copper Conductor EPR Insulated ZHFR Sheathed Armoured / Unarmoured Instrumentation Cables up to 1100 V/LT. |        |         |
| (1)  | 2 Core X 1.5 Sq. mm ( Armoured)                                                                            |        |         |
| (2)  | 2 Core X 2.5. Sq. mm ( Armoured)                                                                           |        |         |
| (3)  | 3 Core X 2.5. Sq. mm ( Armoured)                                                                           |        |         |
| (4)  | 12 Core X 1.5. Sq. mm( Un-armoured)                                                                        |        |         |
| (5)  | 5 Core X 1.5. Sq. mm ( Un-armoured)                                                                        |        |         |
| (6)  | 5 Core X 2.5. Sq. mm ( Armoured)                                                                           |        |         |
| (7)  | 7 Core X 1.5 Sq. mm ( Armoured)                                                                            |        |         |
| (8)  | 7 Core X 2.5 Sq. mm ( Armoured)                                                                            |        |         |
| (9)  | 12 Core X 1.5 Sq. mm ( Armoured)                                                                           |        |         |
| (10) | 12 Core X 2.5 Sq. mm ( Armoured)                                                                           |        |         |
| (11) | 24 Core X 1.5 Sq. mm ( Armoured)                                                                           |        |         |
| (12) | 24 Core X 2.5 Sq. mm ( Armoured)                                                                           |        |         |
| (13) | 6 Pair X 1.5 Sq. mm ( Armoured)                                                                            |        |         |
| (14) | 12 Pair X 1.5 Sq. mm ( Armoured)                                                                           |        |         |
| (15) | 6 T X 1.5 Sq. mm ( Armoured)                                                                               |        |         |
| (16) | 6 Pair X 1.5 Sq. mm( Un-armoured)                                                                          |        |         |
| (17) | 12 T X 1.5 Sq. mm ( Armoured)                                                                              |        |         |
|      |                                                                                                            | 31.400 | 28.069  |



|      |                                                                                                                          |        |        |
|------|--------------------------------------------------------------------------------------------------------------------------|--------|--------|
| 5    | Armoured / Unarmoured PVC Insulated Flexible Purpose Copper Cables rating up to 1100 volts.                              |        |        |
| (1)  | 12 Core X 1 Sq. mm ( Un-armoured)                                                                                        |        |        |
| (2)  | 24 Core X 1 Sq. mm ( Un-armoured)                                                                                        |        |        |
| (3)  | 7Core X 1 Sq. mm ( Un-armoured)                                                                                          |        |        |
| (4)  | 5 Core X 1 Sq. mm ( Un-armoured)                                                                                         |        |        |
| (5)  | 6 T X 1 Sq. mm ( Un-armoured)                                                                                            |        |        |
| (6)  | 12 Pair X 1 Sq. mm ( Un-armoured)                                                                                        |        |        |
| (7)  | 6 Pair X 1 Sq. mm ( Un-armoured)                                                                                         |        |        |
| (8)  | 2 Pair X 1 Sq. mm ( Un-armoured)                                                                                         |        |        |
| (9)  | 1 Pair X 0.75 Sq. mm ( Armoured)                                                                                         |        |        |
| (10) | 10 Pair X 0.75 Sq. mm ( Armoured)                                                                                        |        |        |
| (11) | 5 Pair X 0.75 Sq. mm ( Armoured)                                                                                         |        |        |
| (12) | 1 T X 0.75 Sq. mm ( Armoured)                                                                                            |        |        |
| (13) | 2 PAIR X 0.75 Sq. mm ( Armoured)                                                                                         |        |        |
| (14) | 5 PAIR X 1.5 Sq. mm ( Armoured)                                                                                          |        |        |
|      |                                                                                                                          | 81.000 | 31.267 |
| 6    | Copper Conductor Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured / Unarmoured Cables up to 1100 V/LT. |        |        |
| (1)  | 1 T X 1.5 Sq. mm ( Armoured)                                                                                             |        |        |
| (2)  | 6 Pair X 1.5 Sq. mm ( Un-armoured)                                                                                       |        |        |
| (3)  | 12 Pair X 1.5 Sq. mm ( Un-armoured)                                                                                      |        |        |
| (4)  | 8 T X 1.5 Sq. mm ( Un-armoured)                                                                                          |        |        |
| (5)  | 16 T X 1.5 Sq. mm ( Un-armoured)                                                                                         |        |        |
| (6)  | 1 PAIR X 1.5 Sq. mm ( Armoured)                                                                                          |        |        |
| (7)  | 1 PAIR X 2.5 Sq. mm ( Armoured)                                                                                          |        |        |
| (8)  | 2 PAIR X 1.5 Sq. mm ( Armoured)                                                                                          |        |        |
|      |                                                                                                                          | 34.850 | 18.527 |

|      |                                                                                             |         |         |
|------|---------------------------------------------------------------------------------------------|---------|---------|
| 7    | Armoured / Unarmoured PVC Insulated Control Purpose Copper Cable Rating up to 1100 V.       |         |         |
| (1)  | 1 Pair X 1.5 Sq. mm ( Armoured)                                                             |         |         |
| (2)  | 1 T X 1.5 Sq. mm ( Armoured)                                                                |         |         |
| (3)  | 2 Pair X 1.5 Sq. mm ( Armoured)                                                             |         |         |
| (4)  | 12 Pair X 1.5 Sq. mm ( Un-armoured)                                                         |         |         |
| (5)  | 24 Pair X 1.5 Sq. mm ( Un-armoured)                                                         |         |         |
| (6)  | 6 Pair X 1.5 Sq. mm ( Un-armoured)                                                          |         |         |
| (7)  | 8 T X 1.5 Sq. mm ( Un-armoured)                                                             |         |         |
| (8)  | 16 T X 1.5 Sq. mm ( Un-armoured)                                                            |         |         |
|      |                                                                                             | 353.500 | 284.169 |
| 8    | Copper Conductor XLPE insulated ZHFR Sheathed Armoured / Unarmoured Cables up to 1100 V/LT. |         |         |
| (1)  | 2 Core X 2.5 Sq. mm ( armoured)                                                             |         |         |
| (2)  | 19 Core X 1.5 Sq. mm ( armoured)                                                            |         |         |
| (3)  | 12 Core X 1.5 Sq. mm ( armoured)                                                            |         |         |
| (4)  | 2 Core X 4 Sq. mm (armoured)                                                                |         |         |
| (5)  | 37 Core X 1.5 Sq. mm ( armoured)                                                            |         |         |
| (6)  | 2 Core X 16 Sq. mm (armoured)                                                               |         |         |
| (7)  | 2 Core X 6 Sq. mm ( armoured)                                                               |         |         |
| (8)  | 10 Pair X 0.75 Sq. mm (armoured)                                                            |         |         |
| (9)  | 20 Pair X 0.75 Sq. mm ( armoured)                                                           |         |         |
| (10) | 5 Pair X 0.5 Sq. mm ( armoured)                                                             |         |         |
| (11) | 10 Pair X 0.5 Sq. mm ( Un-armoured)                                                         |         |         |
| (12) | 2 Pair X 0.75 Sq. mm ( Armoured)                                                            |         |         |
| (13) | 1 Pair X 0.75 Sq. mm ( Un-armoured)                                                         |         |         |
| (14) | 1 Q X 0.75 Sq. mm ( Un-armoured)                                                            |         |         |
| (15) | 1 T X 0.75 Sq. mm ( Un-armoured)                                                            |         |         |
| (16) | 1 Q X 1.5 Sq. mm ( Armoured)                                                                |         |         |



|      |                                                                                                                                                          |         |        |
|------|----------------------------------------------------------------------------------------------------------------------------------------------------------|---------|--------|
| (17) | 2 PAIR X 1.5 Sq. mm ( Armoured)                                                                                                                          |         |        |
| (18) | 1 Q X 2.5 Sq. mm ( Armoured)                                                                                                                             |         |        |
| (19) | 5 PAIR X 0.75 Sq. mm ( Armoured)                                                                                                                         |         |        |
|      |                                                                                                                                                          | 274.000 | 92.650 |
| 9    | Copper Conductor XLPE Insulated PVC & XLPE Sheathed Armoured Cables up to 1100 V/LT.                                                                     |         |        |
|      | 1 Pair X 0.75 Sq. mm                                                                                                                                     |         |        |
|      | 5 Pair X 0.75 Sq. mm                                                                                                                                     |         |        |
|      | 10 Pair X 1.5 Sq. mm                                                                                                                                     |         |        |
|      | 2 Pair X 1.5 Sq. mm                                                                                                                                      |         |        |
|      | 20 Pair X 1.5 Sq. mm                                                                                                                                     |         |        |
|      | 1 PAIR X 1.5 Sq. mm                                                                                                                                      |         |        |
|      | 1 Q X 0.75 Sq. mm                                                                                                                                        |         |        |
|      | 2 PAIR X 0.75 Sq. mm                                                                                                                                     |         |        |
|      |                                                                                                                                                          | 212.000 | 77.655 |
| 10   | Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Covered with Copper Tape ZHFR Sheathed Armoured cable above 1.1 KV.                    |         |        |
|      | 3 Core x 95 Sq. mm                                                                                                                                       |         |        |
|      |                                                                                                                                                          | 5.000   | 31.800 |
| 11   | Copper Cond. Covered with Semi Conducting Compound XLPE insulated Covered with Copper Tape ZHFR Sheathed Aluminium Wire Armoured Cable For above 1.1 KV. |         |        |
|      | 1 Core X 120 Sq. mm                                                                                                                                      |         |        |
|      | 1 Core X 150 Sq. mm                                                                                                                                      |         |        |
|      | 1 Core X 95 Sq. mm                                                                                                                                       |         |        |
|      |                                                                                                                                                          | 6.000   | 10.670 |
| 12   | Copper Conductor XLPE Insulated PVC Sheathed Aluminium Wire Armoured Cable up to 1100 V/LT.                                                              |         |        |
|      | 1 Core X 120 Sq. mm                                                                                                                                      |         |        |
|      | 1 Core X 95 Sq. mm                                                                                                                                       |         |        |

|  |                    |        |        |
|--|--------------------|--------|--------|
|  | 1 Core X 70 Sq. mm |        |        |
|  |                    | 10.000 | 11.300 |

2. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 12.
3. Quantity of import item at S.No.2 i.e. LDPE Compound( Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No.1 to 3, 6 & 8 to 12.
4. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 3, 5, 7, 9 & 12.
5. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 5, 7, 9 & 12.
6. Quantity of import item at S.No.5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4, 6, 8, 10 & 11.
7. Quantity of import item at S.No.6 i.e. Polidienne Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4.
8. Quantity of import item at S.No.7 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 1, 3, 10 & 11.
9. Quantity of import item at S.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export product at Sl. No. 1, 3, 10 & 11.
10. Quantity of import item at S.No.9 i.e. Aluminium Ingots may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1, 11 & 12.
11. Quantity of import item at S.No.10 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2(1) to 2(26), 2(30) to 2(37), 3, 4(1) to 4(3), 4(6) to 4(15), 4(17), 5(9) to 5(14), 6(1), 6(6) to 6(8), 7(1) to 7(3), 8(1) to 8(10), 8(12), 8(16) to 8(19), 9 and 10.
12. Quantity of import item at Sl.No. 11 i.e. Water Swellable Tape may be allowed as 1.01 Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 1.
13. Quantity of import item at Sl.No. 12 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 6.

RA may take suitable consequential action accordingly.

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|                                                                                                                                         | <b>Case No.:4/7/81-ALC2/2014</b>  | Party Name:METALOID ARCHITECTURAL PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| 26                                                                                                                                      | HQ File<br>:01/81/050/00196/AM15/ | RLA File<br>:04/24/040/00043/AM15/                | Lic.No/Date:0410158148<br>23.05.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to DHI for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                                   |                                           |                          |

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| 27 | <b>Case No.:57/10/81-ALC2/2014</b> | Party Name:HINDALCO INDUSTRIES LIMITED | Meet No/Date:4/81-ALC2/2015 | <b>Status:Deferred</b> |
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|                                                                                                                                           |                                    | 02.06.2015                           |                          |
| HQ File<br>:01/81/050/00314/AM15/                                                                                                         | RLA File<br>:34/24/040/00058/AM15/ | Lic.No/Date:3410040236<br>10.06.2014 | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to Mines for examination and comments. The case stands deferred to 14.07.2015. |                                    |                                      |                          |

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| <b>Case No.:</b> 56/10/81-ALC2/2014 | Party Name:GRAVITA INDIA LTD                                                                                                                                                                                                                                                                                                                                                                                            | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Rejected</b> |
| HQ File<br>:01/81/050/00313/AM15/   | RLA File<br>:13/24/040/00014/AM15/                                                                                                                                                                                                                                                                                                                                                                                      | Lic.No/Date:1310047400<br>17.06.2014      |                 |
| 28                                  | <b>Decision :</b> NC noted that firm/company has not replied to D/L dated 18.12.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received from firm/company despite repeated reminders, the committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                           |                 |

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| <b>Case No.:</b> 2/10/81-ALC2/2014 | Party Name:RIVER ENGINEERING PVT.LTD.                                                                                                                                                                                                                                                                                                                                 | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Approved</b> |
| HQ File<br>:01/81/050/00259/AM15/  | RLA File<br>:05/24/040/00137/AM15/                                                                                                                                                                                                                                                                                                                                    | Lic.No/Date:0510388801<br>19.06.2014      |                 |
| 29                                 | <b>Decision :</b> NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/29 dated 16/06/2015 as under:-<br><br>1. Quantity of import item at Sl.No. 1 may be allowed as 29143 Meters as 1.02 Mtrs./Mtr. content in the export product.<br><br>RA may take suitable consequential action accordingly. |                                           |                 |

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| <b>Case No.:</b> 39/10/81-ALC2/2014 | Party Name:ZENITH PRECISION PVT LTD .,                                                                                                                                                                                                                                           | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00296/AM15/   | RLA File<br>:07/24/040/00082/AM15/                                                                                                                                                                                                                                               | Lic.No/Date:0710105419<br>26.06.2014      | Defer<br>Date:14.07.2015 |
| 30                                  | <b>Decision :</b> NC noted that MSME Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                           |                          |

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| 31 | <b>Case No.:</b> 45/10/81-ALC2/2014 | Party Name:TECHFAB (INDIA) | Meet No/Date:4/81- | <b>Approved</b> |
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|                                                                                                                                                                                                                          | INDUSTRIES LTD                     | ALC2/2015<br>02.06.2015              |  |
| HQ File<br>:01/81/050/00302/AM15/                                                                                                                                                                                        | RLA File<br>:03/95/040/00210/AM15/ | Lic.No/Date:0310786532<br>08.07.2014 |  |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(175)/14-ME dated 20.05.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                    |                                      |  |

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| 32 | Case No.:32/10/81-ALC2/2014                                                                                                                                                                                                                                                              | Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED, | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|    | HQ File<br>:01/81/050/00289/AM15/                                                                                                                                                                                                                                                        | RLA File<br>:10/24/040/00032/AM15/                  | Lic.No/Date:1010058625<br>14.07.2014      | Defer<br>Date:14.07.2015 |
|    | <b>Decision :</b> NC noted that DIPP (Chem.) Deficiency letter was issued to the firm/company on 10.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                                     |                                           |                          |

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| 33 | Case No.:40/10/81-ALC2/2014                                                                                                                                                                                                                                                                                                             | Party Name:DEUTSCHLAND TRANSFORMERS PVT. LTD | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
|    | HQ File<br>:01/81/050/00297/AM15/                                                                                                                                                                                                                                                                                                       | RLA File<br>:04/24/040/00089/AM15/           | Lic.No/Date:0410158978<br>15.07.2014      |          |
|    | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. Nil dated 22.08.2014 as under:<br><br>Proposal involve import of component on net to net basis and hence may be considered under GN-4 for Engineering Products.<br><br>RA may take suitable consequential action accordingly. |                                              |                                           |          |

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| 34 | Case No.:53/10/81-ALC2/2014                                                                                                                                                                                                                                                  | Party Name:NSIL EXPORTS LIMITED    | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Rejected |
|    | HQ File<br>:01/81/050/00310/AM15/                                                                                                                                                                                                                                            | RLA File<br>:11/24/040/00002/AM15/ | Lic.No/Date:1110028050<br>15.07.2014      |          |
|    | <b>Decision :</b> NC noted that firm/company has not replied to D/L dated 12.08.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received from firm/company despite repeated reminders, the committee decided to reject the case with |                                    |                                           |          |



direction to firm/company to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

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| 35                                                                                                                                       | <b>Case No.:</b> 30/10/81-ALC2/2014 | Party Name:COLORPLAST SYSTEMS PVT LTD | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                          | HQ File<br>:01/81/050/00287/AM15/   | RLA File<br>:05/23/040/00159/AM15/    | Lic.No/Date:0510389858<br>22.07.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to C&PC for examination and comments. The case stands deferred to 14.07.2015. |                                     |                                       |                                           |                          |

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| 36                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 39/13/81-ALC2/2014 | Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                 | HQ File<br>:01/81/050/00455/AM15/   | RLA File<br>:04/24/040/00090/AM15/                   | Lic.No/Date:0410159061<br>22.07.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                     |                                                      |                                           |                          |

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| 37                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 4/12/81-ALC2/2014 | Party Name:JINDAL (INDIA) LIMITED  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/00405/AM15/  | RLA File<br>:02/24/040/00036/AM15/ | Lic.No/Date:0210204629<br>25.07.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the firm/company has not furnish complete information in accordance to DIPP DL vide U.O. No/12/150/2014-TSW/100 dated 27.11.2014 sent to the firm/company on 16.12.2014. NC decided to send a final reminder to the firm/company. The case stands deferred to 14.07.2015. |                                    |                                    |                                           |                          |

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| 38                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>Case No.:</b> 11/12/81-ALC2/2014 | Party Name:MAN INDUSTRIES (INDIA) LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00412/AM15/   | RLA File<br>:03/95/040/00233/AM15/     | Lic.No/Date:0310788157<br>20.08.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to DIPP on 30.03.2015 for examination and comments. However, representative of DIPP present in the meeting informed that the reply received from the firm/company is not for their DL and firm/company in their reply has also stated that they have not received any DL. It was accordingly decided to send a copy of the DL as decided in NC meeting dated 22.11.2014 to the firm/company again for reply. The case stands deferred to 14.07.2015. |                                     |                                        |                                           |                          |



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|                                                                                                                                                                             | <b>Case No.:</b> 25/13/81-ALC2/2014 | Party Name:JUPITER SOLAR POWER LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| 39                                                                                                                                                                          | HQ File<br>:01/81/050/00441/AM15/   | RLA File<br>:02/24/040/00090/AM15/     | Lic.No/Date:0210204856<br>25.08.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to MSME on 12.06.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                     |                                        |                                           |                          |

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|    | <b>Case No.:</b> 3/13/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:KRISHNA MINING TOOLS PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Rejected</b> |
|    | HQ File<br>:01/81/050/00419/AM15/                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:02/24/040/00108/AM15/              | Lic.No/Date:0210204884<br>29.08.2014      |                 |
| 40 | <b>Decision :</b> NC noted that firm/company has not replied to D/L dated 19.12.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received form firm/company despite repeated reminders, the committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                                 |                                           |                 |

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|    | <b>Case No.:</b> 2/13/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:MANAKSIA LTD.( FORMERLY HINDUSTHAN SEALS LTD.) | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Rejected</b> |
|    | HQ File<br>:01/81/050/00418/AM15/                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:02/24/040/00123/AM15/                        | Lic.No/Date:0210204981<br>15.09.2014      |                 |
| 41 | <b>Decision :</b> NC noted that firm/company has not replied to D/L dated 19.12.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received form firm/company despite repeated reminders, the committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                                           |                                           |                 |

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|    | <b>Case No.:</b> 26/13/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:JAINSON CABLES INDIA PVT. LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Rejected</b> |
|    | HQ File<br>:01/81/050/00442/AM15/                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:08/24/040/00002/AM15/        | Lic.No/Date:0810133370<br>17.09.2014      |                 |
| 42 | <b>Decision :</b> NC noted that firm/company has not replied to D/L dated 19.12.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received form firm/company despite repeated reminders, the committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                           |                                           |                 |



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| 43                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Case No.:18/13/81-ALC2/2014       | Party Name:TECHNIP INDIA LTD       | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00434/AM15/ | RLA File<br>:05/24/040/00274/AM15/ | Lic.No/Date:0510391221<br>18.09.2014      |          |
| <p><b>Decision :</b> NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/43 dated 16/06/2015 as under:-</p> <ol style="list-style-type: none"> <li>1. Net empty weight of export products at Sl. No. 1, 2 &amp; 3 may be specified as 111.355 MT, 38.924 MT, 0.689 MT respectively</li> <li>2. Quantity of import item at Sl. No. 1 may be allowed as 580 Meters (16357 Kgs.) inclusive of 1.02 % wastage as claimed by the firm/company.</li> <li>3. Quantity of import item at Sl. No. 2 may be allowed as 295 Meters (6300 Kgs.) inclusive of 1.02 % wastage as claimed by the firm/company.</li> <li>4. Quantity of import item at Sl. No. 3 may be allowed as 20.36 Meters (562 Kgs.) inclusive of 1 % wastage as claimed by the firm/company.</li> <li>5. Quantity of import item at Sl. No. 4 may be allowed as 5 Meters (26 Kgs.) inclusive of 1 % wastage as claimed by the firm/company.</li> <li>6. Quantity of import item at Sl. No. 5 may be allowed as 24 Meters (274 Kgs.) inclusive of 1.25 % wastage as claimed by the firm/company.</li> <li>7. Quantity of import item at Sl. No. 6 may be allowed as 12 Meters (223 Kgs.) inclusive of 1.10 % wastage as claimed by the firm/company.</li> <li>8. Quantity of import item at Sl. No. 7 may be allowed as 4.5 Meters (560 Kgs.) inclusive of 1 % wastage as claimed by the firm/company.</li> <li>9. Quantity of import item at Sl. No. 8 may be allowed as 3.5 Meters (450 Kgs.) inclusive of 0.6 % wastage as claimed by the firm/company.</li> <li>10. Quantity of import item at Sl. No. 8 may be allowed as 168 Nos.(1599 Kgs.) on net to net basis with accountability clause..</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                   |                                    |                                           |          |

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| 44                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:15/13/81-ALC2/2014       | Party Name:MEW ELECTRICALS LTD.    | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                            | HQ File<br>:01/81/050/00431/AM15/ | RLA File<br>:34/24/040/00159/AM15/ | Lic.No/Date:3410040575<br>24.09.2014      |          |
| <p><b>Decision :</b> NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/9/2015-TSW/85 dated 18.02.2015 as under:-</p> <p>After taking clue from SION C-1890, quantity of import item may be allowed as 157185 Kgs. as 1.05 Kgs./Kg. content in the export item.</p> <p>RA may take suitable consequential action accordingly.</p> |                                   |                                    |                                           |          |



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|                                                                                                                                                                            | <b>Case No.:16/13/81-ALC2/2014</b> | Party Name:TD POWER SYSTEMS LTD    | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| 45                                                                                                                                                                         | HQ File<br>:01/81/050/00432/AM15/  | RLA File<br>:07/24/040/00234/AM15/ | Lic.No/Date:0710106746<br>24.09.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                    |                                    |                                           |                          |

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|    | <b>Case No.:8/13/81-ALC2/2014</b>                                                                                                                                                                                                                                                | Party Name:FRITION METAL FIBRES (INDIA) P.LTD | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
|    | HQ File<br>:01/81/050/00424/AM15/                                                                                                                                                                                                                                                | RLA File<br>:05/23/040/00273/AM15/            | Lic.No/Date:0510391350<br>25.09.2014      | Defer<br>Date:14.07.2015 |
| 46 | <b>Decision :</b> NC noted that MSME Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                               |                                           |                          |

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|    | <b>Case No.:10/13/81-ALC2/2014</b>                                                                                                                                                                                                                                               | Party Name:HAVELLS INDIA LTD.      | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
|    | HQ File<br>:01/81/050/00426/AM15/                                                                                                                                                                                                                                                | RLA File<br>:05/23/040/00284/AM15/ | Lic.No/Date:0510391348<br>25.09.2014      | Defer<br>Date:14.07.2015 |
| 47 | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 05.03.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                    |                                           |                          |

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|                                                                                                                                          | <b>Case No.:5/13/81-ALC2/2014</b> | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| 48                                                                                                                                       | HQ File<br>:01/81/050/00421/AM15/ | RLA File<br>:10/24/040/00058/AM15/    | Lic.No/Date:1010058810<br>26.09.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to MSME for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                       |                                           |                          |

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|                                                                                                                                                                                    | <b>Case No.:7/13/81-ALC2/2014</b> | Party Name:ITP INFOTECH PRIVATE LTD | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| 49                                                                                                                                                                                 | HQ File<br>:01/81/050/00423/AM15/ | RLA File<br>:05/23/040/00287/AM15/  | Lic.No/Date:0510391364<br>26.09.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC observed that the case was under examination of DeitY. NC noted that the firm/company has requested to give the application to DIPP since similar AA dealt by |                                   |                                     |                                           |                          |



DIPP. NC decided to refer the application to DIPP. The case stands deferred to 14.07.2015.

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| 50                                                                                                                                                                                                                                                                                                                                                                                                                      | Case No.:11/13/81-ALC2/2014       | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Rejected |
|                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/81/050/00427/AM15/ | RLA File<br>:05/23/040/00263/AM15/ | Lic.No/Date:0510391365<br>26.09.2014      |          |
| <b>Decision :</b> NC noted that firm/company has not replied to D/L dated 19.12.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received from firm/company despite repeated reminders, the committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                   |                                    |                                           |          |

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| 51                                                                                                                                                                                                                                                                                | Case No.:40/13/81-ALC2/2014       | Party Name:RATNAMANI METALS & TUBES LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                   | HQ File<br>:01/81/050/00456/AM15/ | RLA File<br>:08/24/040/00244/AM15/          | Lic.No/Date:0810133502<br>07.10.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the firm/company on 05.03.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                   |                                             |                                           |                          |

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| 52                                                                                                                                                                         | Case No.:38/13/81-ALC2/2014       | Party Name:SHARDA MOTOR INDS LTD   | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                            | HQ File<br>:01/81/050/00454/AM15/ | RLA File<br>:05/24/040/00295/AM15/ | Lic.No/Date:0510391541<br>10.10.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to DHI on 28.05.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                    |                                           |                          |

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| 53                                                                                                                                                                                                                                                                                                                                                                                                                      | Case No.:12/13/81-ALC2/2014       | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Rejected |
|                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File<br>:01/81/050/00428/AM15/ | RLA File<br>:05/23/040/00300/AM15/ | Lic.No/Date:0510391610<br>16.10.2014      |          |
| <b>Decision :</b> NC noted that firm/company has not replied to D/L dated 19.12.2014, reminder dated 05.03.2015 and final reminder dated 27.05.2015. Since no reply was received from firm/company despite repeated reminders, the committee decided to reject the case with direction to firm/company to pay custom duty & applicable interest for EODC.<br><br>RA may take suitable consequential action accordingly. |                                   |                                    |                                           |          |



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|                                                                                                                                          | <b>Case No.:7/16/81-ALC2/2014</b> | Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| 54                                                                                                                                       | HQ File<br>:01/81/050/00532/AM15/ | RLA File<br>:07/24/040/00259/AM15/               | Lic.No/Date:0710106893<br>28.10.2014      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to C&PC for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                                  |                                           |                          |

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|    | Case No.:10/16/81-ALC2/2014                                                                                                                                       | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
|    | HQ File<br>:01/81/050/00535/AM15/                                                                                                                                 | RLA File<br>:11/24/040/00008/AM15/          | Lic.No/Date:1110028105<br>05.11.2014      |          |
| 55 | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(37)/2015-TSW(B)/213 dated 21.05.2015 (copy enclosed). |                                             |                                           |          |
|    | RA may take suitable consequential action accordingly.                                                                                                            |                                             |                                           |          |

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|    | Case No.:1/16/81-ALC2/2014                                                                                                                                       | Party Name:VIKARSH<br>STAMPINGS INDIA PVT. LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | Approved |
|    | HQ File<br>:01/81/050/00526/AM15/                                                                                                                                | RLA File<br>:31/83/040/00181/AM15/              | Lic.No/Date:3110065047<br>12.11.2014          |          |
| 56 | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(10)/2015-TSW(B)/42 dated 21.01.2015 (copy enclosed). |                                                 |                                               |          |
|    | RA may take suitable consequential action accordingly.                                                                                                           |                                                 |                                               |          |

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| Case No.:2/16/81-ALC2/2014        |                                                                                                                                                                 | Party Name:VIKARSH<br>STAMPINGS INDIA PVT. LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | Approved |
| HQ File<br>:01/81/050/00527/AM15/ |                                                                                                                                                                 | RLA File<br>:31/83/040/00180/AM15/              | Lic.No/Date:3110065048<br>12.11.2014          |          |
| 57                                | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(3)/2015-TSW(B)/16 dated 09.01.2015 (copy enclosed). |                                                 |                                               |          |
|                                   | RA may take suitable consequential action accordingly.                                                                                                          |                                                 |                                               |          |



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| <b>Case No.:</b> 3/16/81-ALC2/2014 | Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.                                                                                                                                                                                   | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Approved</b> |
| HQ File<br>:01/81/050/00528/AM15/  | RLA File<br>:31/83/040/00179/AM15/                                                                                                                                                                                             | Lic.No/Date:3110065049<br>12.11.2014      |                 |
| 58                                 | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(12)/2015-TSW(B)/43 dated 21.01.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly. |                                           |                 |

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| <b>Case No.:</b> 4/16/81-ALC2/2014 | Party Name:QUALITY POWER ELECTRICAL EQUIPMENTS PVT.LTD                                                                                                                                                                                                 | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00529/AM15/  | RLA File<br>:31/83/040/00165/AM15/                                                                                                                                                                                                                     | Lic.No/Date:3110065052<br>12.11.2014      | Defer<br>Date:14.07.2015 |
| 59                                 | <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DHI vide U.O. No. 3(115)/2015/TSW(B)/106 dated 13.05.2015 (copy enclosed).<br><br>The case stands deferred to 14.07.2015. |                                           |                          |

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| <b>Case No.:</b> 5/16/81-ALC2/2014 | Party Name:ROLLWELL FORGE PVT. LTD.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00530/AM15/  | RLA File<br>:24/24/040/00015/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Lic.No/Date:2410041622<br>12.11.2014      | Defer<br>Date:14.07.2015 |
| 60                                 | <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/60 dated 16.06.2015 as under:-<br><br><ol style="list-style-type: none"> <li>Information in respect of Sl. No. 3 &amp; 11 of Standard Deficiency Format, export product wise.</li> <li>Quantities of export items and import items in Nos. also in addition to their weights.</li> <li>Use of "Forged Rings"(import item) for the manufacture of "Forged Flanges"(export item)</li> <li>Manufacturing operations to be carried out on semi-finished "forged flanges" and justification for the claimed wastages.</li> </ol> |                                           |                          |



The case stands deferred to 14.07.2015.

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| <b>Case No.:9/16/81-ALC2/2014</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:MODINE THERMAL SYSTEMS PVT. LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Approved</b> |
| HQ File :01/81/050/00534/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :04/24/040/00290/AM14/             | Lic.No/Date:0410159729<br>13.11.2014      |                 |
| <p><b>Decision :</b> NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/09/2015-TSW/108 dated 18.02.2015 as under:</p> <ol style="list-style-type: none"> <li>1. Net weight of 325687 Kgs. may be specified with the quantity of export product.</li> <li>2. Words "WT: 0.4 mm" may be suffixed with the description of export item.</li> <li>3. Quantity of import item at Sl. No. 1 may be allowed as 332200 Kgs. as 1.02 Kgs./Kg. content in the export product.</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                             |                                           |                 |

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| <b>Case No.:7/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                        | Party Name:MEGHA ENGINEERING&INFRASTRUCTURE S LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferre d</b>  |
| HQ File :01/81/050/00007/AM16 /                                                                                                                                                                                                                                                         | RLA File :09/24/040/00480/AM15/                    | Lic.No/Date:091006141<br>5<br>19.12.2014  | Defer<br>Date:14.07.2015 |
| <p><b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015.</p> |                                                    |                                           |                          |

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| <b>Case No.:21/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                      | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File :01/81/050/00021/AM16/                                                                                                                                                                                                                                                         | RLA File :03/94/040/00906/AM15/      | Lic.No/Date:0310792364<br>24.12.2014      | Defer<br>Date:14.07.2015 |
| <p><b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015.</p> |                                      |                                           |                          |

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| <b>Case No.:25/1/81-ALC2/2015</b> | Party Name:POLYCAB WIRES | Meet No/Date:4/81- | <b>Status:Deferred</b> |
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| HQ File<br>:01/81/050/00025/AM16/                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00436/AM15/ | Lic.No/Date:0310792834<br>12.01.2015 | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                    |                                      |                          |

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| <b>Case No.:</b> 27/1/81-ALC2/2015                                                                                                                                                                                                                                                  | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00027/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00364/AM15/   | Lic.No/Date:0310792832<br>12.01.2015          | Defer<br>Date:14.07.2015 |
| 65 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |

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| <b>Case No.:</b> 56/1/81-ALC2/2015                                                                                                                                                                                                                                                  | Party Name:MADHAV<br>COPPER PVT. LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00056/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:24/21/040/00112/AM15/    | Lic.No/Date:2410041656<br>13.01.2015          | Defer<br>Date:14.07.2015 |
| 66 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                       |                                               |                          |

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| <b>Case No.:</b> 24/1/81-ALC2/2015                                                                                                                                                                                                                                                  | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00024/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00678/AM15/   | Lic.No/Date:0310792915<br>14.01.2015          | Defer<br>Date:14.07.2015 |
| 67 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |

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| 68 <b>Case No.:</b> 17/1/81-ALC2/2015 | Party Name:TOSHIBA | Meet No/Date:4/81- | <b>Status:Deferred</b> |
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|                                                                                                                                                                                                                                                   | TRANSMISSION &<br>DISTRIBUTION SYSTEMS | ALC2/2015<br>02.06.2015              |                          |
| HQ File<br>:01/81/050/00017/AM16/                                                                                                                                                                                                                 | RLA File<br>:09/24/040/00515/AM15/     | Lic.No/Date:0910061535<br>16.01.2015 | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DHI vide U.O. No. 3(124/2015/TSW(B) dated 29.05.2015 (copy enclosed).<br><br>The case stands deferred to 14.07.2015. |                                        |                                      |                          |

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| <b>Case No.:28/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                   | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00028/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00660/AM15/   | Lic.No/Date:0310792968<br>16.01.2015          | Defer<br>Date:14.07.2015 |
| 69 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |

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| <b>Case No.:29/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                   | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00029/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00328/AM15/   | Lic.No/Date:0310792967<br>16.01.2015          | Defer<br>Date:14.07.2015 |
| 70 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |

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| <b>Case No.:30/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                   | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00030/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00797/AM15/   | Lic.No/Date:0310792966<br>16.01.2015          | Defer<br>Date:14.07.2015 |
| 71 <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |



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| 72                                                                                                                                                                                                                                                                               | Case No.:32/1/81-ALC2/2015        | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00032/AM16/ | RLA File<br>:03/95/040/00589/AM15/ | Lic.No/Date:0310792969<br>16.01.2015      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                   |                                    |                                           |                          |

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| 73                                                                                                                                                                                                                                                    | Case No.:74/1/81-ALC2/2015        | Party Name:MANLY SILICON STEEL PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00677/AM15/ | RLA File<br>:07/24/040/00376/AM15/             | Lic.No/Date:0710107472<br>20.01.2015      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DHI vide U.O. No. 3(135/2015/TSW(B)/205 dated 29.05.2015 (copy enclosed).<br><br>The case stands deferred to 14.07.2015. |                                   |                                                |                                           |                          |

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| 74                                                                                                                                                                                                                                                                               | Case No.:22/1/81-ALC2/2015        | Party Name:CROWN CORPORATION PVT. LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00022/AM16/ | RLA File<br>:03/94/040/00910/AM15/     | Lic.No/Date:0310793127<br>20.01.2015      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                   |                                        |                                           |                          |

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| 75                                                                                                                                                                | Case No.:23/1/81-ALC2/2015        | Party Name:AMARTARA PVT. LTD.      | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                   | HQ File<br>:01/81/050/00023/AM16/ | RLA File<br>:03/94/040/00977/AM15/ | Lic.No/Date:0310793133<br>20.01.2015      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC decided to defer the matter and refer the case to the concerned Administrative Ministry for review . The case stands deferred to 14.07.2015. |                                   |                                    |                                           |                          |

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| 76 | Case No.:1/1/81-ALC2/2015 | Party Name:RSAL STEEL PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred |
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| HQ File<br>:01/81/050/00001/AM16/                                                                                                                                                                                                                                               | RLA File<br>:56/24/040/00045/AM15/ | Lic.No/Date:5610004520<br>21.01.2015 | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that MoS Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                    |                                      |                          |

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| <b>Case No.:26/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                   | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00026/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00883/AM15/   | Lic.No/Date:0310793172<br>21.01.2015          | Defer<br>Date:14.07.2015 |
| <b>77 Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |

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| <b>Case No.:19/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                   | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00019/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00204/AM15/   | Lic.No/Date:0310793191<br>22.01.2015          | Defer<br>Date:14.07.2015 |
| <b>78 Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |

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| <b>Case No.:31/1/81-ALC2/2015</b>                                                                                                                                                                                                                                                   | Party Name:POLYCAB WIRES<br>PVT.LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
| HQ File<br>:01/81/050/00031/AM16/                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00503/AM15/   | Lic.No/Date:0310793198<br>22.01.2015          | Defer<br>Date:14.07.2015 |
| <b>79 Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 15.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                      |                                               |                          |

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| <b>80 Case No.:47/1/81-ALC2/2015</b> | Party Name:GUJARAT | Meet No/Date:4/81- | <b>Status:Deferred</b> |
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|                                                                                                                                                                             |                                   | COPPER ALLOYS LTD.                 | ALC2/2015<br>02.06.2015              |                          |
|                                                                                                                                                                             | HQ File<br>:01/81/050/00047/AM16/ | RLA File<br>:03/94/040/01032/AM15/ | Lic.No/Date:0310793498<br>02.02.2015 | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to DIPP on 12.06.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                   |                                    |                                      |                          |

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|                                                                                                                                                                             | <b>Case No.:</b> 48/1/81-ALC2/2015 | Party Name:GUJARAT<br>COPPER ALLOYS LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| 81                                                                                                                                                                          | HQ File<br>:01/81/050/00048/AM16/  | RLA File<br>:03/94/040/01031/AM15/       | Lic.No/Date:0310793497<br>02.02.2015          | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to DIPP on 12.06.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                    |                                          |                                               |                          |

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|                                                                                                                                         | <b>Case No.:</b> 16/1/81-ALC2/2015 | Party Name:TOSHIBA<br>TRANSMISSION &<br>DISTRIBUTION SYSTEMS | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| 82                                                                                                                                      | HQ File<br>:01/81/050/00016/AM16/  | RLA File<br>:09/24/040/00617/AM15/                           | Lic.No/Date:0910061590<br>04.02.2015          | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to DHI for examination and comments. The case stands deferred to 14.07.2015. |                                    |                                                              |                                               |                          |

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|                                                                                                                                         | <b>Case No.:</b> 49/1/81-ALC2/2015 | Party Name:ANIK<br>INDUSTRIES LIMITED | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| 83                                                                                                                                      | HQ File<br>:01/81/050/00049/AM16/  | RLA File<br>:03/94/040/00611/AM15/    | Lic.No/Date:0310793582<br>04.02.2015          | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to MoS for examination and comments. The case stands deferred to 14.07.2015. |                                    |                                       |                                               |                          |

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|                                                                                                                                                                             | <b>Case No.:</b> 12/1/81-ALC2/2015 | Party Name:BINDAL<br>SMELTING PVT LTD | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| 84                                                                                                                                                                          | HQ File<br>:01/81/050/00012/AM16/  | RLA File<br>:05/23/040/00505/AM15/    | Lic.No/Date:0510393095<br>05.02.2015          | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to MSME on 12.06.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                    |                                       |                                               |                          |

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|    | <b>Case No.:</b> 73/1/81-ALC2/2015 | Party Name:TOSHIBA<br>TRANSMISSION &<br>DISTRIBUTION SYSTEMS | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred |
| 85 | HQ File                            | RLA File                                                     | Lic.No/Date:0910061604                        | Defer                   |



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| :01/81/050/00676/AM15/                                                                                                                  | :09/24/040/00620/AM15/ | 11.02.2015 | Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to DHI for examination and comments. The case stands deferred to 14.07.2015. |                        |            |                 |

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| Case No.:6/1/81-ALC2/2015                                                                                                                                                    | Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
| 86 HQ File<br>:01/81/050/00006/AM16/                                                                                                                                         | RLA File<br>:07/24/040/00402/AM15/                          | Lic.No/Date:0710107598<br>11.02.2015      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the reply of the firm/company has been referred to DietY on 28.05.2015 for examination and comments. The case stands deferred to 14.07.2015. |                                                             |                                           |                          |

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| Case No.:3/1/81-ALC2/2015                                                                                                                                                                                                                                                       | Party Name:MPP TECHNOLOGIES PRIVATE LTD., | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
| 87 HQ File<br>:01/81/050/00003/AM16/                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00309/AM15/        | Lic.No/Date:0710107605<br>12.02.2015      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                           |                                           |                          |

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| Case No.:11/1/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:JMW INDIA (P) LTD.      | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
| 88 HQ File<br>:01/81/050/00011/AM16/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:05/23/040/00516/AM15/ | Lic.No/Date:0510393172<br>12.02.2015      |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/49/2015-TSW/114 dated 05/05/2015 as under:-                                                                                                                                                                                                                                                                           |                                    |                                           |          |
| <ol style="list-style-type: none"> <li>1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 153000 Kgs., as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1184.</li> <li>2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 51500 Kgs., as 1.03 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SIONs C-1184 and C-1189.</li> </ol> |                                    |                                           |          |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                              |                                    |                                           |          |

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| 89 | Case No.:62/1/81-ALC2/2015 | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:4/81-ALC2/2015 | Status:Deferred |
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|                                                                                                                                                                                                                                                                                  |                                    | 02.06.2015                           |                          |
| HQ File<br>:01/81/050/00062/AM16/                                                                                                                                                                                                                                                | RLA File<br>:03/94/040/00934/AM15/ | Lic.No/Date:0310793855<br>12.02.2015 | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                    |                                      |                          |

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| <b>Case No.:</b> 63/1/81-ALC2/2015 | Party Name:APAR INDUSTRIES LIMITED                                                                                                                                                                                                                                               | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00063/AM16/  | RLA File<br>:03/94/040/01044/AM15/                                                                                                                                                                                                                                               | Lic.No/Date:0310793854<br>12.02.2015      | Defer<br>Date:14.07.2015 |
| 90                                 | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                           |                          |

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| <b>Case No.:</b> 9/1/81-ALC2/2015 | Party Name:JINDAL SAW LTD                                                                                                                                                                                                                                                        | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00009/AM16/ | RLA File<br>:05/23/040/00509/AM15/                                                                                                                                                                                                                                               | Lic.No/Date:0510393185<br>13.02.2015      | Defer<br>Date:14.07.2015 |
| 91                                | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                           |                          |

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| <b>Case No.:</b> 10/1/81-ALC2/2015                                                                                                       | Party Name:CMR-TOYOTSU ALUMINIUM INDIA PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred                                          |
| 92                                                                                                                                       | HQ File<br>:01/81/050/00010/AM16/                      | RLA File<br>:05/23/040/00498/AM15/        | Lic.No/Date:0510393188<br>13.02.2015<br>Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that the case has been referred to MSME for examination and comments. The case stands deferred to 14.07.2015. |                                                        |                                           |                                                                  |

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| <b>Case No.:</b> 15/1/81-ALC2/2015 | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred         |
| 93                                 | HQ File                               | RLA File                                  | Lic.No/Date:1010059021<br>Defer |



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| :01/81/050/00015/AM16/                                                                                                                                                                                                                                                            | :10/24/040/00097/AM15/ | 13.02.2015 | Date:14.07.2015 |
| <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the firm/company on 11.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                        |            |                 |

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| <b>Case No.:</b> 66/1/81-ALC2/2015 | <b>Party Name:</b> ZENIUM CABLES LTD.,                                                                                                                                                                                                                                           | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
| HQ File<br>:01/81/050/00066/AM16/  | RLA File<br>:03/95/040/00953/AM15/                                                                                                                                                                                                                                               | Lic.No/Date:0310793900<br>16.02.2015              | Defer<br>Date:14.07.2015 |
| 94                                 | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                                   |                          |

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| <b>Case No.:</b> 54/1/81-ALC2/2015 | <b>Party Name:</b> LM WIND POWER BLADES (INDIA) PVT. LTD                                                                                 | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred              |
| 95                                 | HQ File<br>:01/81/050/00054/AM16/                                                                                                        | RLA File<br>:07/24/040/00392/AM15/                | Lic.No/Date:0710107626<br>18.02.2015 |
|                                    | <b>Decision :</b> NC noted that the case has been referred to C&PC for examination and comments. The case stands deferred to 14.07.2015. |                                                   |                                      |

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| <b>Case No.:</b> 2/1/81-ALC2/2015 | <b>Party Name:</b> JUPITER SOLAR POWER LIMITED                                                                                           | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred              |
| 96                                | HQ File<br>:01/81/050/00002/AM16/                                                                                                        | RLA File<br>:02/24/040/00219/AM15/                | Lic.No/Date:0210205584<br>19.02.2015 |
|                                   | <b>Decision :</b> NC noted that the case has been referred to MNRE for examination and comments. The case stands deferred to 14.07.2015. |                                                   |                                      |

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| <b>Case No.:</b> 18/1/81-ALC2/2015 | <b>Party Name:</b> COPRAL INSULATED CONDUCTORS PVT LTD                                                                                                                                                                                                               | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred              |
| 97                                 | HQ File<br>:01/81/050/00018/AM16/                                                                                                                                                                                                                                    | RLA File<br>:04/24/040/00257/AM15/                | Lic.No/Date:0410160173<br>19.02.2015 |
|                                    | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to |                                                   |                                      |



14.07.2015.

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| Case No.:4/1/81-ALC2/2015                                                                                                                                | Party Name:WORLDFA<br>EXPORTS PVT. LTD.                                                                                                                                                                                                                                    | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | Approved |
| HQ File<br>:01/81/050/00004/AM16/                                                                                                                        | RLA File<br>:05/24/040/00557/AM15/                                                                                                                                                                                                                                         | Lic.No/Date:0510393330<br>20.02.2015          |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/98 dated 16/06/2015 as under:- |                                                                                                                                                                                                                                                                            |                                               |          |
| 98                                                                                                                                                       | 1. Words “of relevant grade & thickness” may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantity may be allowed as applied for i.e. 396000 Kgs. & 440000 Kgs. respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2 |                                               |          |
| RA may take suitable consequential action accordingly.                                                                                                   |                                                                                                                                                                                                                                                                            |                                               |          |

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| Case No.:50/1/81-ALC2/2015        | Party Name:KRYFS POWER COMPONENTS LIMITED                                                                                                                | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
| HQ File<br>:01/81/050/00050/AM16/ | RLA File<br>:03/94/040/01038/AM15/                                                                                                                       | Lic.No/Date:0310794030<br>20.02.2015      |          |
| 99                                | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(6)/2011-TW dated 22.05.2015 (copy enclosed). |                                           |          |
|                                   | RA may take suitable consequential action accordingly.                                                                                                   |                                           |          |

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| 100 | Case No.:51/1/81-ALC2/2015                                                                                                                               | Party Name:KRYFS POWER COMPONENTS LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
|     | HQ File<br>:01/81/050/00051/AM16/                                                                                                                        | RLA File<br>:03/94/040/01037/AM15/        | Lic.No/Date:0310794029<br>20.02.2015      |          |
|     | <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(6)/2011-TW dated 22.05.2015 (copy enclosed). |                                           |                                           |          |
|     | RA may take suitable consequential action accordingly.                                                                                                   |                                           |                                           |          |



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| 101 | <b>Case No.:</b> 70/1/81-ALC2/2015                                                                                                                                                                                                                                               | Party Name:NIRLEP<br>APPLIANCES LIMITED | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|     | HQ File<br>:01/81/050/00070/AM16/                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00913/AM15/      | Lic.No/Date:0310794034<br>20.02.2015          | Defer<br>Date:14.07.2015 |
|     | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                         |                                               |                          |

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| 102 | <b>Case No.:</b> 5/1/81-ALC2/2015                                                                                                        | Party Name:CITY FORGING<br>METAL ART WORKS | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|     | HQ File<br>:01/81/050/00005/AM16/                                                                                                        | RLA File<br>:10/24/040/00109/AM15/         | Lic.No/Date:1010059029<br>23.02.2015          | Defer<br>Date:14.07.2015 |
|     | <b>Decision :</b> NC noted that the case has been referred to MSME for examination and comments. The case stands deferred to 14.07.2015. |                                            |                                               |                          |

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| 103 | <b>Case No.:</b> 44/1/81-ALC2/2015                                                                                                                                | Party Name:MANAKSIA<br>COATED METALS AND<br>INDUSTRIES LIMITED | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|     | HQ File<br>:01/81/050/00044/AM16/                                                                                                                                 | RLA File<br>:02/24/040/00222/AM15/                             | Lic.No/Date:0210205598<br>24.02.2015          | Defer<br>Date:14.07.2015 |
|     | <b>Decision :</b> NC decided to defer the matter and refer the case to the concerned Administrative Ministry for review . The case stands deferred to 14.07.2015. |                                                                |                                               |                          |

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| 104 | <b>Case No.:</b> 64/1/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:STERLITE<br>TECHNOLOGIES LTD. | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred  |
|     | HQ File<br>:01/81/050/00064/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/00980/AM15/       | Lic.No/Date:0310794153<br>25.02.2015          | Defer<br>Date:14.07.2015 |
|     | <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/104 dated 16.06.2015 as under:- <ol style="list-style-type: none"> <li>1. Detailed calculations for the requirement of import items, supported by the Cross sectional diagram of export product/Data Sheet(Net content of import items indicated in export products do not match with the data sheet) .</li> <li>2. Net weight per KM of export product.</li> <li>3. Material balancing viz. net content of each imported and indigenous input, per KM of export product.</li> <li>4. Details of import items at Sl. No. 5, 11 &amp; 17 and their specific use in the export items.</li> </ol> |                                          |                                               |                          |



The case stands deferred to 14.07.2015.

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| 105                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Case No.:67/1/81-ALC2/2015        | Party Name:STERLITE TECHNOLOGIES LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00067/AM16/ | RLA File<br>:03/95/040/00990/AM15/    | Lic.No/Date:0310794151<br>25.02.2015      |          |
| <b>Decision :</b> NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/105 dated 16/06/2015 as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                   |                                       |                                           |          |
| <p>Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0310783827 dated 30.05.2014 in NC meeting No. 14/81 dated 26.11.2014:</p> <ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 3772.5 MT.</li> <li>2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export item as claimed by the firm/company, taking clue form SION C-1394.</li> <li>3. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item as claimed by the firm/company, taking clue form SION C-1394.</li> <li>4. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item as claimed by the firm/company, taking clue form SION C-1394.</li> </ol> <p>RA may take suitable consequential action accordingly.</p> |                                   |                                       |                                           |          |

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| 106                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Case No.:68/1/81-ALC2/2015        | Party Name:ASSOCIATED CABLES PVT. LTD. | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00068/AM16/ | RLA File<br>:03/94/040/01043/AM15/     | Lic.No/Date:0310794133<br>25.02.2015      | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/106 dated 16.06.2015 as under:-                                                                                                                                                                                                                                                                                                                                                                                                                       |                                   |                                        |                                           |                          |
| <ol style="list-style-type: none"> <li>1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.</li> <li>2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)</li> <li>3. Material balancing viz. net content of each imported and indigenous input, export product wise.</li> <li>4. Total requirement of each raw material, export product wise, in a tabular form.</li> </ol> <p>The case stands deferred to 14.07.2015.</p> |                                   |                                        |                                           |                          |



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| 107 | <b>Case No.:</b> 38/1/81-ALC2/2015                                                                                                                                                                                                                                                | <b>Party Name:</b> KEI INDUSTRIES LIMITED | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred         |
|     | <b>HQ File</b><br>:01/81/050/00038/AM16/                                                                                                                                                                                                                                          | <b>RLA File</b><br>:05/23/040/00529/AM15/ | <b>Lic.No/Date:</b> 0510393406<br>27.02.2015      | <b>Defer</b><br>Date:14.07.2015 |
|     | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply.. The case stands deferred to 14.07.2015. |                                           |                                                   |                                 |

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| 108 | <b>Case No.:</b> 33/1/81-ALC2/2015                                                                                                                                                                                                                                              | <b>Party Name:</b> ABB INDIA LIMITED      | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred         |
|     | <b>HQ File</b><br>:01/81/050/00033/AM16/                                                                                                                                                                                                                                        | <b>RLA File</b><br>:07/24/040/00447/AM15/ | <b>Lic.No/Date:</b> 0710107778<br>10.03.2015      | <b>Defer</b><br>Date:14.07.2015 |
|     | <b>Decision :</b> NC noted that DHI Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                           |                                                   |                                 |

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| 109 | <b>Case No.:</b> 45/1/81-ALC2/2015                                                                                                                                                                                                                                               | <b>Party Name:</b> RUBY MICA COMPANY LIMITED | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred         |
|     | <b>HQ File</b><br>:01/81/050/00045/AM16/                                                                                                                                                                                                                                         | <b>RLA File</b><br>:02/24/040/00224/AM15/    | <b>Lic.No/Date:</b> 0210205623<br>10.03.2015      | <b>Defer</b><br>Date:14.07.2015 |
|     | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                              |                                                   |                                 |

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| 110 | <b>Case No.:</b> 42/1/81-ALC2/2015                                                                                                                                                                                                                                               | <b>Party Name:</b> LUXFER UTTAM INDIA PRIVATE LIMITED | <b>Meet No/Date:</b> 4/81-ALC2/2015<br>02.06.2015 | <b>Status:</b> Deferred         |
|     | <b>HQ File</b><br>:01/81/050/00042/AM16/                                                                                                                                                                                                                                         | <b>RLA File</b><br>:05/23/040/00531/AM15/             | <b>Lic.No/Date:</b> 0510393506<br>11.03.2015      | <b>Defer</b><br>Date:14.07.2015 |
|     | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                                       |                                                   |                                 |



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|     | Case No.:46/1/81-ALC2/2015                                                                                                                                                                                                                                                        | Party Name:THE KINGS                                   | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Approved                 |
|     | HQ File<br>:01/81/050/00046/AM16/                                                                                                                                                                                                                                                 | RLA File<br>:05/24/040/00578/AM15/                     | Lic.No/Date:0510393519<br>11.03.2015      |                          |
| 111 | <b>Decision :</b> NC decided to ratify the norms of above AA on net to net basis as per written comments of MSME vide U.O. No. 30(46)/15-ME dated 15.06.2015 (copy enclosed).<br><br>RA may take suitable consequential action accordingly.                                       |                                                        |                                           |                          |
|     | Case No.:55/1/81-ALC2/2015                                                                                                                                                                                                                                                        | Party Name:HONDA SIEL<br>POWER PRODUCTS LTD.           | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
| 112 | HQ File<br>:01/81/050/00055/AM16/                                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00527/AM15/                     | Lic.No/Date:0510393567<br>13.03.2015      | Defer<br>Date:14.07.2015 |
|     | <b>Decision :</b> NC noted that the case has been referred to DHI for examination and comments. The case stands deferred to 14.07.2015.                                                                                                                                           |                                                        |                                           |                          |
|     | Case No.:39/1/81-ALC2/2015                                                                                                                                                                                                                                                        | Party Name:JINDAL SAW<br>LTD                           | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|     | HQ File<br>:01/81/050/00039/AM16/                                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00551/AM15/                     | Lic.No/Date:0510393588<br>16.03.2015      | Defer<br>Date:14.07.2015 |
| 113 | <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 26.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015.  |                                                        |                                           |                          |
|     | Case No.:43/1/81-ALC2/2015                                                                                                                                                                                                                                                        | Party Name:HICAL NSE<br>ELECTRONICS PRIVATE<br>LIMITED | Meet No/Date:4/81-ALC2/2015<br>02.06.2015 | Status:Deferred          |
|     | HQ File<br>:01/81/050/00043/AM16/                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00449/AM15/                     | Lic.No/Date:0710107840<br>17.03.2015      | Defer<br>Date:14.07.2015 |
| 114 | <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the firm/company on 05.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                                        |                                           |                          |
| 115 | Case No.:41/1/81-ALC2/2015                                                                                                                                                                                                                                                        | Party Name:SOURIAU INDIA<br>PRIVATE LIMITED            | Meet No/Date:4/81-ALC2/2015               | Status:Deferred          |



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|                                                                                                                                                                                                                                                                                   |                                    | 02.06.2015                           |                          |
| HQ File<br>:01/81/050/00041/AM16/                                                                                                                                                                                                                                                 | RLA File<br>:10/24/040/00123/AM15/ | Lic.No/Date:1010059064<br>19.03.2015 | Defer<br>Date:14.07.2015 |
| <b>Decision :</b> NC noted that DeitY Deficiency letter was issued to the firm/company on 05.05.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                    |                                      |                          |

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|     | <b>Case No.:34/1/81-ALC2/2015</b>                                                                                                                                                                                                                      | Party Name:KOTSONS<br>PVT.LTD.     | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
|     | HQ File<br>:01/81/050/00034/AM16/                                                                                                                                                                                                                      | RLA File<br>:06/24/040/00030/AM15/ | Lic.No/Date:0610038100<br>25.03.2015          | Defer<br>Date:14.07.2015 |
| 116 | <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DHI vide U.O. No. 3(128)/2015/TSW(B)/198 dated 26.05.2015 (copy enclosed).<br><br>The case stands deferred to 14.07.2015. |                                    |                                               |                          |

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|     | <b>Case No.:52/1/81-ALC2/2015</b>                                                                                                        | Party Name:STERA<br>ENGINEERING INDIA<br>PRIVATE LIMITED | Meet No/Date:4/81-<br>ALC2/2015<br>02.06.2015 | <b>Status:Deferred</b>   |
|     | HQ File<br>:01/81/050/00052/AM16/                                                                                                        | RLA File<br>:04/24/040/00318/AM15/                       | Lic.No/Date:0410160349<br>27.03.2015          | Defer<br>Date:14.07.2015 |
| 117 | <b>Decision :</b> NC noted that the case has been referred to MSME for examination and comments. The case stands deferred to 14.07.2015. |                                                          |                                               |                          |

### Offline Agenda M. No. 04/81 dated 02.06.2015

Sl. No. 38

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| Case No. C-4                                                                                                                                                                                                                         | M/s Sakshi Impex, Ludhiana.                    |
| Meeting No. 04/81                                                                                                                                                                                                                    | F. No. 01/81/162/706/AM13/PRC/DES-II           |
| Dated:- 02.06.2015                                                                                                                                                                                                                   | Request for fixation of SION of 100% EOU unit. |
| <b>Decision:</b> NC noted that MSME has furnished comments relating to them while comments from C&PC is still awaited. NC decided to send a reminder to C&PC to expedite the comments. The case stands <b>deferred</b> to 14.07.2015 |                                                |

Sl. No. 39

प्रमुख सचिव/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार प्रशासक  
Director General of Foreign Trade  
आर्थिक विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| Case No. AR 55                                                                                                                                                                                                                                                                          | M/s. Ankit Fasteners Pvt. Limited                                                                   |
| Meeting No. 04/81                                                                                                                                                                                                                                                                       | F. No. 01/81/50/159/AM12/DES-II                                                                     |
| Dated:- 02.06.2015                                                                                                                                                                                                                                                                      | Request for amendment of Norms in respect of Advance Authorisation No. 0710079421 dated 27.05.2011. |
|                                                                                                                                                                                                                                                                                         | RLA F. No.07/24/040/50/AM12/                                                                        |
| <b>Decision :</b> NC noted that the observation given by DIPP vide U.O. No.12/49/2015-TSW/55-A/R dated 05.05.2015 has been communicated for the information of the firm/company. Firm/company's response on this issue is still awaited. The case stands <b>deferred</b> to 14.07.2015. |                                                                                                     |

Sl. No. 40

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| Case No. AR 1                                                                                                                                                                                                                                               | M/s. Flora Metals                                                     |
| Meeting No. 04/81                                                                                                                                                                                                                                           | F. No. 01/81/162/13/AM16/DES-II                                       |
| Dated:- 02.06.2015                                                                                                                                                                                                                                          | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/1-A/R dated 16.06.2015 as under:-                                                            |                                                                       |
| <ol style="list-style-type: none"> <li>1. Item(s) of export and inputs with their quantities, required for each export item.</li> <li>2. Information in respect of Sl. No. 3, 4 , 5 &amp; 11 of Standard Deficiency Format, export product wise.</li> </ol> |                                                                       |
| The case stands <b>deferred</b> to 14.07.2015.                                                                                                                                                                                                              |                                                                       |

Sl. No. 41

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| Case No. AR 2                                                                                                                                                      | M/s. Kalpataru Power Transmission Ltd.                                |
| Meeting No. 04/81                                                                                                                                                  | F. No. 01/81/162/11/AM16/DES-II                                       |
| Dated:- 02.06.2015                                                                                                                                                 | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/2-A/R dated 16/06/2015 as under:- |                                                                       |
| Wastage Norms may be fixed for the EOU in terms of para 6.8(e) of Foreign Trade Policy as per SION at Sl. No. C-220 of Engineering Products.                       |                                                                       |
| RA may take suitable consequential action accordingly.                                                                                                             |                                                                       |

Sl. No. 42

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| Case No. AR 3     | M/s. Bright Engineering Works   |
| Meeting No. 04/81 | F. No. 01/81/162/10/AM16/DES-II |



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| Dated:- 02.06.2015                                                                                                                                                                                                                                          | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/3-A/R dated 16.06.2015 as under:-                                                            |                                                                       |
| <ol style="list-style-type: none"> <li>1. Item(s) of export and inputs with their quantities, required for each export item.</li> <li>2. Information in respect of Sl. No. 3, 4 , 5 &amp; 11 of Standard Deficiency Format, export product wise.</li> </ol> |                                                                       |
| The case stands <b>deferred</b> to 14.07.2015.                                                                                                                                                                                                              |                                                                       |

Sl. No. 43

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| Case No. AR 4                                                                                                                                                                                                                                               | M/s. Balark Overseas                                                  |
| Meeting No. 04/81                                                                                                                                                                                                                                           | F. No. 01/81/162/12/AM16/DES-II                                       |
| Dated:- 02.06.2015                                                                                                                                                                                                                                          | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/4-A/R dated 16.06.2015 as under:-                                                            |                                                                       |
| <ol style="list-style-type: none"> <li>1. Item(s) of export and inputs with their quantities, required for each export item.</li> <li>2. Information in respect of Sl. No. 3, 4 , 5 &amp; 11 of Standard Deficiency Format, export product wise.</li> </ol> |                                                                       |
| The case stands <b>deferred</b> to 14.07.2015.                                                                                                                                                                                                              |                                                                       |

Sl. No. 44

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| Case No. AR 5                                                                                                                                                                                                                                               | M/s. S.K. Industries                                                  |
| Meeting No. 04/81                                                                                                                                                                                                                                           | F. No. 01/81/162/15/AM16/DES-II                                       |
| Dated:- 02.06.2015                                                                                                                                                                                                                                          | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/5-A/R dated 16.06.2015 as under:-                                                            |                                                                       |
| <ol style="list-style-type: none"> <li>1. Item(s) of export and inputs with their quantities, required for each export item.</li> <li>2. Information in respect of Sl. No. 3, 4 , 5 &amp; 11 of Standard Deficiency Format, export product wise.</li> </ol> |                                                                       |
| The case stands <b>deferred</b> to 14.07.2015.                                                                                                                                                                                                              |                                                                       |

Sl. No. 45

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| Case No. AR 6                                                                                            | M/s. Hunter Steel Ball Mfg. Company                                   |
| Meeting No. 04/81                                                                                        | F. No. 01/81/162/14/AM16/DES-II                                       |
| Dated:- 02.06.2015                                                                                       | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per |                                                                       |



written comments of DIPP vide U.O. No. 12/70/2015-TSW/6-A/R dated 16.06.2015 as under:-

1. Item(s) of export and inputs with their quantities, required for each export item.
2. Information in respect of Sl. No. 3, 4 , 5 & 11 of Standard Deficiency Format, export product wise.

The case stands **deferred** to 14.07.2015.

Sl. No. 46

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| Case No. AR 7                                                                                                                                                                                                                                                                  | M/s. Jay Bhawani Metal Industries                                                                             |
| Meeting No. 04/81                                                                                                                                                                                                                                                              | F. No. 01/81/50/116/AM15/DES-II                                                                               |
| Dated:- 02.06.2015                                                                                                                                                                                                                                                             | Request for modification of ad-hoc norms in respect of Advance authorization No. 0310775181 dated 20.03.2014. |
| <b>Decision :</b> NC noted that DIPP Deficiency letter was issued to the firm/company on 9.6.2015. As no reply from the firm/company has been received from them, NC decided to send a reminder to the firm/company to expedite reply. The case stands deferred to 14.07.2015. |                                                                                                               |

Sl. No. 47

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| Case No. AR 8                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | M/s. Shree Krishna Enterprises                                        |
| Meeting No. 04/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | F. No. 01/81/162/22/AM16/DES-II                                       |
| Dated:- 02.06.2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to send a letter to firm/company to submit the following information as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/8-A/R dated 16.06.2015 as under:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                                       |
| <ol style="list-style-type: none"> <li>1. Firm/company, an EOU, has requested for fixation of wastage Norms, in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Brass Bars/Rods/Solid Sections/Profiles " from "Mixed metal copper scrap with impurities like iron &amp; Steel, Plastic/rubber etc"</li> <li>2. As per details submitted by the firm/company there is no past production of "Brass Bars/Rods/Solid Sections/Profiles " and consumption of "Mixed metal copper scrap with impurities like iron &amp; Steel, Plastic/rubber etc" in the EOU.</li> <li>3. Firm/company's application for fixation of wastage Norms in terms of para 6.08(e) of Foreign Trade Policy appears to be premature.</li> </ol> |                                                                       |
| The case stands <b>deferred</b> to 14.07.2015.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                                                       |

Sl. No. 48

|                                                                                                               |                                                                       |
|---------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------|
| Case No. AR 9                                                                                                 | M/s. Royal Recycling Industries                                       |
| Meeting No. 04/81                                                                                             | F. No. 01/81/162/21/AM16/DES-II                                       |
| Dated:- 02.06.2015                                                                                            | Request of for fixation of wastage norms in respect of 100% EOU Unit. |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. |                                                                       |



No. 12/70/2015-TSW/9-A/R dated 16/06/2015 as under:-

Following wastage Norms may be fixed in terms of para 6.8(e) of Foreign Trade Policy for the manufacture of brass items in line with the Norms Committee team report for same products manufactured by EOUs in Jamnagar area submitted in February, 2011:

**A. Wastage during Segregation:**

| Description                             | Quantity | Description                                                                    | Quantity                                        |
|-----------------------------------------|----------|--------------------------------------------------------------------------------|-------------------------------------------------|
| Segregated/processed mixed Copper scrap | 1 Kg     | Mixed metal copper scrap with impurities like iron & Steel, Plastic/rubber etc | As per actual subject to a maximum of 1.50 Kgs. |

**B. Wastage norms for the manufacture of brass items from Segregated/processed mixed copper scrap and Zinc Scrap/Ingots/Billets.**

**(i) For Brass ingots/Billets**

| Export Item           |          | Input Item                                  |                                        |
|-----------------------|----------|---------------------------------------------|----------------------------------------|
| Description           | Quantity | Description                                 | Quantity                               |
| Brass Ingots/ Billets | 1 Kg.    | 1. Segregated/ processed mixed copper scrap | 1.08 Kg./Kg. content in export product |
|                       |          | 2. Zinc Scrap                               | 1.06 Kg./Kg. content in export product |
|                       |          | OR<br>Zinc Ingots/Billets                   | 1.02 Kg./Kg. content in export product |

**(ii) Machined articles/Components/parts/accessories made out of brass rods/bars/solid sections/solid profiles**

| Export Item                                                                                                    |          | Input Item                                  |                                        |
|----------------------------------------------------------------------------------------------------------------|----------|---------------------------------------------|----------------------------------------|
| Description                                                                                                    | Quantity | Description                                 | Quantity                               |
| Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles | 1 Kg.    | 1. Segregated/ processed mixed copper scrap | 1.26 Kg./Kg. content in export product |
|                                                                                                                |          | 2. Zinc Scrap                               | 1.24 Kg./Kg. content in export product |
|                                                                                                                |          | OR<br>Zinc Ingots/Billets                   | 1.20 Kg./Kg. content in export product |

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal copper scrap with impurities like iron



& Steel, Plastic/rubber etc. and Zinc Scrap/Ingots/Billets and not applicable for the manufacture of brass items from normal copper scrap.

RA may take suitable consequential action accordingly.

Sl. No. 49

| Case No. AR 10                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | M/s. Akshar Exports                                                   |                    |                                         |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------|--------------------|-----------------------------------------|------------|--|-------------|----------|-------------|----------|----------------------------------------------------------------------------------------------------------------|-------|--------------------|-----------------------------------------|
| Meeting No. 04/81                                                                                                                                                                                                                                                                                                                                                                                                                                                              | F. No. 01/81/162/18/AM16/DES-II                                       |                    |                                         |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
| Dated:- 02.06.2015                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Request of for fixation of wastage norms in respect of 100% EOU Unit. |                    |                                         |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms of above AA as per written comments of DIPP vide U.O. No. 12/70/2015-TSW/9-A/R dated 16/06/2015 as under:-                                                                                                                                                                                                                                                                                                             |                                                                       |                    |                                         |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
| Following wastage Norms may be fixed in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles" from "Brass Scrap-Honey" in line with the Norms Committee team report submitted in February, 2011 for same products manufactured by EOUs in Jamnagar area from "Segregated/ processed mixed copper scrap" and also taking clue from SION C-1376. |                                                                       |                    |                                         |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
| <table border="1"><thead><tr><th colspan="2">Export Item</th><th colspan="2">Input Item</th></tr><tr><th>Description</th><th>Quantity</th><th>Description</th><th>Quantity</th></tr></thead><tbody><tr><td>Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles</td><td>1 Kg.</td><td>Brass Scrap- Honey</td><td>1.24 Kgs./Kg. content in export product</td></tr></tbody></table>                                   |                                                                       | Export Item        |                                         | Input Item |  | Description | Quantity | Description | Quantity | Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles | 1 Kg. | Brass Scrap- Honey | 1.24 Kgs./Kg. content in export product |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                                       | Input Item         |                                         |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
| Description                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Quantity                                                              | Description        | Quantity                                |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
| Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles                                                                                                                                                                                                                                                                                                                                                                 | 1 Kg.                                                                 | Brass Scrap- Honey | 1.24 Kgs./Kg. content in export product |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                                       |                    |                                         |            |  |             |          |             |          |                                                                                                                |       |                    |                                         |

Date:25.06.2015  
Place:New Delhi

(Pradyumna Sahu)  
Foreign Trade Development Officer

Pradyumna Sahu  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
Ministry of Commerce  
New Delhi



4  
2.6.15

06  
12.8.14

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 12/08/2014 - Case No. 12/10/81 ( M/s Ratnamani Metals & Tubes Limited ) (Advance Authorization No. 0810115143 dated 14.09.2012)**

Advance Authorization may be ratified as under :

1. Net Weight of export item may be modified as 1066.65 MT containing 1024.6 MT of Carbon Steel.
2. Words " of relevant grade and thickness 7.1 mm" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 1075.83 MT as 1.05 Kgs./Kg. content in the export product.
3. Quantity of import item at Sl. No. 2 may be allowed as 2246.2 Kgs. taking clue from SION C-1289.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 4586.71 Kgs. & 40185.64 Kgs respectively taking clue from SION C-1289 .
5. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for being less than 0.04 % of FOB value of exports.

Norms committee may take a view

15/10/14

(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/221/2014-TSW/06 dated 15 /10/2014

DN No 877-DIES-0  
15-10-14



10  
2.6.15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 41/10/81 (M/s Neostar Steel Tubes Pvt. Limited )  
(Advance Authorization No. 0410147871 dated 09.07.2013)**

Advance Authorization may be ratified as under:

1. Length of pipe at export item at Sl. No. 1 may be specified as 3 Meters each ( Total length 9000 Meters)
2. Length of pipe at export item at Sl. No. 2 may be specified as 0.1 Meters each ( Total length 200 Meters)
3. Words " ASSORTED SCH" given in the description of import items at SL. No. 1, 2, 3 & 5 may be replaced with words "SCH 40, 168.3 mm OD"
4. Words " ASSORTED SCH" given in the description of import item at SL. No. 4 may be replaced with words " Relevant SCH, 152 mm OD"
5. Total lengths of import items at Sl. No. 1, 2, 3, 4 & 5 may be specified as 3612 Meters, 2252 Meters, 253 Meters, 203 Meters & 2890 Meters respectively.
6. Taking clue from SION C-362, quantities of import items at Sl. No. 1 to 5 may be allowed as applied for.

Norms committee may take a view

16/6/15

**(S. K. Jain)  
Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/10 dated

16 /06/2015

On No 164-DESA  
16-6-15



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2.6.1533  
20/5/14

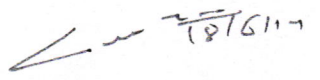
**Department of Industrial Policy & Promotion  
(TSW)**

**C Meeting dated 20/05/2014 - Case No. 45/19/81 (M/s Jindal SAW Limited) (Advance Authorization No.0510366234 dated 19.09.2013)**

Advance Authorization may be ratified as under:

1. Quantity of export product at Sl. No. 1 may be corrected as 4402.65 MT (20306 Meters).
2. Description of export product at Sl. No. 2 may be corrected as "HSS Coated bends (coating thickness 2.50 mm)"
3. Words "containing 14828.9 Kgs. of Monel Sheaths" may be suffixed with the description of export item at Sl. No. 3.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No.1, 2 & 13.
5. UOM of import item at Sl. No. 1 may be corrected as "MT"
6. Taking clue from SION at Sl. No. C-593, total quantity of import items at Sl. No. 1 & 2 put together may be allowed 4622.787 MT as 1.05 MT/MT content in the export product at Sl. No. 1.
7. Quantities of import items at Sl. No. 3, 4, 5 & 6 may be allowed as applied for i.e. 18.183 MT, 22.013 MT, 3.522 MT & 4402 Nos. respectively as per SION C-593.
8. Quantity of import item at Sl. No. 7 may be allowed as 42 Nos. on net to net basis as claimed by the firm.
9. Total quantities of import items at Sl. No. 8 to 12 put together may be allowed within 2 % of FOB value of export item at Sl. No. 2.
10. Quantity of import item at Sl. No. 13 may be allowed as 14828.9 Kgs. on net to net basis as claimed by the firm.
11. Total quantity of import items at Sl. No. 14 & 15 put together may be allowed as 1937 Nos. on net to net basis with accountability clause.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/76/2014-TSW/33 dated

18/06/2014  
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18/06/2014  
25/6/14



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01/07.14

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 01/07/2014 - Case No. 38/19/81 ( M/s. Ratnamani Metals & Tubes Limited ) (Advance Authorization No. 0810125074 dated 25.09.2013)

Advance Authorization may be ratified as under :

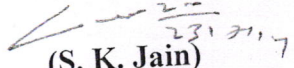
1. Words " OD 457.2 MM and Wall thickness 6.35 mm & 11.13 mm, FBE Coating thickness: 0.375 MM & ARO Coating Thickness: 0.475 MM" may be suffixed with the description of export products at Sl. No. 1.
2. Words "OD 457.2 MM and Wall thickness 6.35 mm & 11.13 mm , 3LPE Coating thickness: 3.9 MM" may be suffixed with the description of export products at Sl. No. 2.
3. Quantity of export product at Sl. No. 1 may also be specified as 86496.37 Sq. meters.
4. Quantity of export product at Sl. No. 2 may also be specified as 15713.55 Sq. meters.
5. Export products at Sl. No. 1 & 2 to contain 4327.592 MT & 1321.22 MT of Carbon Steel respectively.
6. Words " of relevant grade & thickness" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 4543.97 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.
7. Quantities of import items at Sl. No. 2 & 3 may be allowed as 47392 Kgs. & 65800 Kgs. respectively.
8. Quantities of import items at Sl. No. 4 & 5 may be allowed as applied for.
9. Words " of relevant grade & thickness" may be suffixed with the description of Import item at Sl. No. 6 and its quantity may be allowed as 1387.281 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 2.
10. Quantities of import items at Sl. No. 7 & 8 may be allowed as 1869.4 Kgs. & 4101.2 Kgs. respectively taking clue from SION C-1292.
11. Quantity of import item at Sl. No. 9 may be allowed as applied for i.e. 62856 Kgs. taking clue from SION C-1292.
12. Quantities of import items at Sl. No. 10 & 11 may be allowed as applied for.
13. Words " of relevant grade & thickness" may be suffixed with the description of Import items at Sl. No. 12, 13 & 14.
14. Taking clue from SION C-593, quantities of import items at Sl. No 12, 13 & 14 may be allowed as under:
  - (i) Quantity of import item at Sl. No. 12 may be allowed as 71.673 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 3.

Dr. NO SSI-DESI  
23.7.14



- (ii) Quantity of import item at Sl. No. 13 may be allowed as 48.94 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 4.  
(iii) Quantity of import item at Sl. No. 14 may be allowed as 46.2 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 5.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**  
DIPP No.12/97/2014-TSW/25 dated 23 /07/2014



19  
2.6.1557  
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**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 20/05/2014 - Case No. 11/4/81 ( M/s. Jindal (India) Limited )  
(Advance Authorization No. 0210201846 dated 31.03.2014)**

Advance Authorization may be ratified as under:

1. Quantity of export product may also be specified as 85338 Meters in addition to its weight of 5494.29 MT.
2. Thickness of import item at Sl. No.1 may be modified as 0.365".
3. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:
  - (i) Quantity of import item at Sl. No. 1 may be allowed as 5406.2 MT as 1.05 MT/MT Content in the export product.
  - (ii) Quantity of import item at Sl. No. 2 viz. Epoxy Powder may be allowed as 8.713 MT as per SION C-1292.
  - (iii) Quantity of import item at Sl. No. 3 viz. Adhesive may be allowed as 19.111 MT as per SION C-1292.
  - (iv) Quantity of import item at Sl. No. 4 viz. Polyethylene may be allowed as 292.892 MT as per SION C-1292.
  - (v) Quantities of import items at Sl. No. 5 may be allowed as applied for being 0.32 % of fob value of exports.

Norms committee may take a view

 18/6/14

**(S. K. Jain)  
Development Officer**

**Norms Committee II**

DIPP No.12/76/2014-TSW/53 dated 18/06/2014

25



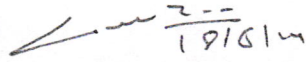
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2.6.1558  
27.05.14**Department of Industrial Policy & Promotion  
(TSW)**

NC Meeting dated 20/05/2014 - Case No. 12/4/81 ( M/s. Jindal (India) Limited )  
(Advance Authorization No. 0210201854 dated 31.03.2014)

Advance Authorization may be ratified as under:

1. Thickness of import item at Sl. No.1 may be modified as 0.356" & 0.307".
2. Thickness of import item at Sl. No. 2 may be modified as 0.438" & 0.500".
3. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:
  - (i) Total quantity of import items at Sl. No. 1 & 2 put together may be allowed as applied for i.e. 5782 MT as 1.05 MT/MT Content in the export product.
  - (ii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 8.727 MT as per SION C-1292.
  - (iii) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 19.242 MT as per SION C-1292.
  - (iv) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 294.892 MT as per SION C-1292.
  - (v) Quantities of import items at Sl. No. 6 may be allowed upto 1 % of fob value of exports.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/76/2014-TSW/58 dated 18/06/2014



21  
2-6-15

43  
01-07-14

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Deutschland Transformers Pvt. Ltd for  
ratification of norm of AA No. 0410156839 dated 03.04.2014.

Reference : DGFT UO No.01/81/50/140/AM15/DES-II/72 dated 18.06.2014.

Reference above, the application of the firm has been examined and it is observed that the firm has proposed to import HV Coils and LV Coils as components for the manufacture of 3-phase dry type transformer. Since the proposal involve import of components, norm committee may consider the proposal under GN-4 for engineering products.

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(68)/2014/TSW(B)/

dated 08.07.2014.

Dy No 617-DES-II  
25-7-14



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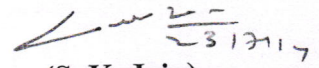
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting 01/07/2014 - Case No. 9/7/81 ( M/s. Man Industries (India) Limited )  
(Advance Authorization No. 0310777050 dated 04.04.2014)

Advance Authorization may be ratified as under:

1. Words " of relevant grade & thickness" may be added with the description of import item at Sl. No. 1.
2. Quantities of import items at Sl. No. 1 to 6 may be allowed as per SION C-593.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No.12/97/2014-TSW/45 dated 23 /07/2014

Du No 590-DESA  
23.7.14



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02.06.15

102-15

Office of the development Commissioner  
Micro small & medium Enterprises  
**MECHANICAL DIVISION**

30(32)/15-ME

Subject: AA no 3110063515 dated 16.04.14 in respect M/s Avdhoot Engineers.

The norms may be fixed as follows:-

- Import may be allowed as 25MT inclusive of 2% wastage.

This issues with approval of Director (ME).

*Sodhi*  
18/5

(K.S. Sodhi)  
AD(ME)

Shri P. Sahu; FTDO, DGFT Udhog Bhawan  
O/o DC(MSME) UO letter no 30(32)/15-ME dated 18.05.15

m-no-4/81  
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17.4.15



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2-6-15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 12/7/81 (M/s. Polycab Wires Pvt. Limited)  
(Advance Authorization No. 0310778970 dated 22.04.2014)**

Advance Authorisation may be ratified as under:

1. Description, quantity and Net weight of export products at Sl. No. 1 to 12 may be modified as under :

| Sl. No. | Sizes of cables                                                                                                                                                  | Quantity | Quantity |
|---------|------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|----------|
|         |                                                                                                                                                                  | (Kms.)   | (MT)     |
| 1       | Copper Cond. Covered with Semi Conducting Compound & Water Swellable Tape XLPE insulated CU Tape PVC Sheathed Aluminium Wire Armoured Cables For 18/30 ( 38) KV. |          |          |
|         | 1 Core X 400 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 120 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 70 Sq. mm                                                                                                                                               |          |          |
|         | 1 Core X 240 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 500 Sq. mm                                                                                                                                              |          |          |
|         | 1 Core X 95 Sq. mm                                                                                                                                               |          |          |
|         |                                                                                                                                                                  | 129.560  | 606.086  |
| 2       | Copper Conductor XLPE Insulated PVC Sheathed Armoured / Unarmoured Cables up to 1100 V/LT.                                                                       |          |          |
| (1)     | 4 Core X 16 Sq. mm ( Armoured)                                                                                                                                   |          |          |
| (2)     | 4 Core X 4 Sq. mm ( Armoured)                                                                                                                                    |          |          |
| (3)     | 4 Core X 2.5 Sq. mm( Armoured)                                                                                                                                   |          |          |
| (4)     | 4 Core X 10 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (5)     | 4 Core X 25 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (6)     | 4 Core X 35 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (7)     | 4 Core X 50 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (8)     | 4 Core X 70 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (9)     | 4 Core X 95 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (10)    | 3 Core X 6 Sq. mm( Armoured)                                                                                                                                     |          |          |
| (11)    | 3 Core X 10 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (12)    | 3 Core X 16 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (13)    | 3 Core X 25 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (14)    | 3 Core X 35 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (15)    | 4 Core X 4 Sq. mm( Armoured)                                                                                                                                     |          |          |
| (16)    | 4 Core X 6 Sq. mm( Armoured)                                                                                                                                     |          |          |
| (17)    | 4 Core X 16 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (18)    | 4 Core X 25 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (19)    | 3 Core X 70 Sq. mm( Armoured)                                                                                                                                    |          |          |
| (20)    | 3 Core X 120 Sq. mm( Armoured)                                                                                                                                   |          |          |
| (21)    | 3 Core X 240 Sq. mm( Armoured)                                                                                                                                   |          |          |
| (22)    | 3 Core X 150 Sq. mm( Armoured)                                                                                                                                   |          |          |
| (23)    | 3.5 Core X 50 Sq. mm( Armoured)                                                                                                                                  |          |          |
| (24)    | 3.5 Core X 120 Sq. mm( Armoured)                                                                                                                                 |          |          |
| (25)    | 3.5 Core X 70 Sq. mm( Armoured)                                                                                                                                  |          |          |

Am No 165-DEB  
16-6-15  
56



|       |                                                                                                                                    |         |         |
|-------|------------------------------------------------------------------------------------------------------------------------------------|---------|---------|
| (26)  | 3.5 Core X 35 Sq. mm( Armoured)                                                                                                    |         |         |
| ( 27) | 3 Core X 6 Sq. mm ( Un-armoured)                                                                                                   |         |         |
| (28)  | 3 Core X 10 Sq. mm( Un-armoured)                                                                                                   |         |         |
| (29)  | 3 Core X 16 Sq. mm( Un-armoured)                                                                                                   |         |         |
| (30)  | 2 Core X 25 Sq. mm( Armoured)                                                                                                      |         |         |
| (31)  | 7 Core X 1.5 Sq. mm( Armoured)                                                                                                     |         |         |
| (32)  | 7 Core X 4 Sq. mm( Armoured)                                                                                                       |         |         |
| ( 33) | 7 Core X 6 Sq. mm( Armoured)                                                                                                       |         |         |
| (34)  | 12 Core X 4 Sq. mm( Armoured)                                                                                                      |         |         |
| (35)  | 10 Core X 1.5 Sq. mm( Armoured)                                                                                                    |         |         |
| (36)  | 8 Core X 1.5 Sq. mm ( Armoured)                                                                                                    |         |         |
| ( 37) | 7 Core X 10 Sq. mm( Armoured)                                                                                                      |         |         |
| (38)  | 10 Pair X 0.75 Sq. mm( Un-armoured)                                                                                                |         |         |
| (39)  | 1 Q X 1.5 Sq. mm( Un-armoured)                                                                                                     |         |         |
|       |                                                                                                                                    | 137.080 | 122.880 |
| 3     | Copper Cond. Screened with Semi Conducting Compound XLPE Insulated Covered with CU Tape Armoured PVC Sheathed Cables above 1.1 KV. |         |         |
|       | 3 Core X 185 Sq. mm                                                                                                                |         |         |
|       | 3 Core X 120 Sq. mm                                                                                                                |         |         |
|       | 3 Core x 240 Sq. mm                                                                                                                |         |         |
|       | 3 Core x 95 Sq. mm                                                                                                                 |         |         |
|       |                                                                                                                                    | 19.850  | 151.365 |
| 4     | Copper Conductor EPR Insulated ZHFR Sheathed Armoured / Unarmoured Instrumentation Cables up to 1100 V/LT.                         |         |         |
| (1)   | 2 Core X 1.5 Sq. mm ( Armoured)                                                                                                    |         |         |
| ( 2)  | 2 Core X 2.5. Sq. mm ( Armoured)                                                                                                   |         |         |
| (3)   | 3 Core X 2.5. Sq. mm ( Armoured)                                                                                                   |         |         |
| (4)   | 12 Core X 1.5. Sq. mm( Un-armoured)                                                                                                |         |         |
| (5)   | 5 Core X 1.5. Sq. mm ( Un-armoured)                                                                                                |         |         |
| (6)   | 5 Core X 2.5. Sq. mm ( Armoured)                                                                                                   |         |         |
| (7)   | 7 Core X 1.5 Sq. mm ( Armoured)                                                                                                    |         |         |
| (8)   | 7 Core X 2.5 Sq. mm ( Armoured)                                                                                                    |         |         |
| (9)   | 12 Core X 1.5 Sq. mm ( Armoured)                                                                                                   |         |         |
| (10)  | 12 Core X 2.5 Sq. mm ( Armoured)                                                                                                   |         |         |
| (11)  | 24 Core X 1.5 Sq. mm ( Armoured)                                                                                                   |         |         |
| (12)  | 24 Core X 2.5 Sq. mm ( Armoured)                                                                                                   |         |         |
| (13)  | 6 Pair X 1.5 Sq. mm ( Armoured)                                                                                                    |         |         |
| (14)  | 12 Pair X 1.5 Sq. mm ( Armoured)                                                                                                   |         |         |
| (15)  | 6 T X 1.5 Sq. mm ( Armoured)                                                                                                       |         |         |
| (16)  | 6 Pair X 1.5 Sq. mm( Un-armoured)                                                                                                  |         |         |
| (17)  | 12 T X 1.5 Sq. mm ( Armoured)                                                                                                      |         |         |
|       |                                                                                                                                    | 31.400  | 28.069  |
| 5     | Armoured / Unarmoured PVC Insulated Flexible Purpose Copper Cables rating up to 1100 volts.                                        |         |         |
| (1)   | 12 Core X 1 Sq. mm ( Un-armoured)                                                                                                  |         |         |
| ( 2)  | 24 Core X 1 Sq. mm ( Un-armoured)                                                                                                  |         |         |
| (3)   | 7Core X 1 Sq. mm ( Un-armoured)                                                                                                    |         |         |
| (4)   | 5 Core X 1 Sq. mm ( Un-armoured)                                                                                                   |         |         |
| (5)   | 6 T X 1 Sq. mm ( Un-armoured)                                                                                                      |         |         |
| (6)   | 12 Pair X 1 Sq. mm ( Un-armoured)                                                                                                  |         |         |



|      |                                                                                                                          |         |         |
|------|--------------------------------------------------------------------------------------------------------------------------|---------|---------|
| (7)  | 6 Pair X 1 Sq. mm ( Un-armoured)                                                                                         |         |         |
| (8)  | 2 Pair X 1 Sq. mm ( Un-armoured)                                                                                         |         |         |
| (9)  | 1 Pair X 0.75 Sq. mm ( Armoured)                                                                                         |         |         |
| (10) | 10 Pair X 0.75 Sq. mm ( Armoured)                                                                                        |         |         |
| (11) | 5 Pair X 0.75 Sq. mm ( Armoured)                                                                                         |         |         |
| (12) | 1 T X 0.75 Sq. mm ( Armoured)                                                                                            |         |         |
| (13) | 2 PAIR X 0.75 Sq. mm ( Armoured)                                                                                         |         |         |
| (14) | 5 PAIR X 1.5 Sq. mm ( Armoured)                                                                                          |         |         |
|      |                                                                                                                          | 81.000  | 31.267  |
| 6    | Copper Conductor Covered with Glass Mica Tape XLPE Insulated ZHFR Sheathed Armoured / Unarmoured Cables up to 1100 V/LT. |         |         |
| (1)  | 1 T X 1.5 Sq. mm ( Armoured)                                                                                             |         |         |
| (2)  | 6 Pair X 1.5 Sq. mm ( Un-armoured)                                                                                       |         |         |
| (3)  | 12 Pair X 1.5 Sq. mm ( Un-armoured)                                                                                      |         |         |
| (4)  | 8 T X 1.5 Sq. mm ( Un-armoured)                                                                                          |         |         |
| (5)  | 16 T X 1.5 Sq. mm ( Un-armoured)                                                                                         |         |         |
| (6)  | 1 PAIR X 1.5 Sq. mm ( Armoured)                                                                                          |         |         |
| (7)  | 1 PAIR X 2.5 Sq. mm ( Armoured)                                                                                          |         |         |
| (8)  | 2 PAIR X 1.5 Sq. mm ( Armoured)                                                                                          |         |         |
|      |                                                                                                                          | 34.850  | 18.527  |
| 7    | Armoured / Unarmoured PVC Insulated Control Purpose Copper Cable Rating up to 1100 V.                                    |         |         |
| (1)  | 1 Pair X 1.5 Sq. mm ( Armoured)                                                                                          |         |         |
| (2)  | 1 T X 1.5 Sq. mm ( Armoured)                                                                                             |         |         |
| (3)  | 2 Pair X 1.5 Sq. mm ( Armoured)                                                                                          |         |         |
| (4)  | 12 Pair X 1.5 Sq. mm ( Un-armoured)                                                                                      |         |         |
| (5)  | 24 Pair X 1.5 Sq. mm ( Un-armoured)                                                                                      |         |         |
| (6)  | 6 Pair X 1.5 Sq. mm ( Un-armoured)                                                                                       |         |         |
| (7)  | 8 T X 1.5 Sq. mm ( Un-armoured)                                                                                          |         |         |
| (8)  | 16 T X 1.5 Sq. mm ( Un-armoured)                                                                                         |         |         |
|      |                                                                                                                          | 353.500 | 284.169 |
| 8    | Copper Conductor XLPE insulated ZHFR Sheathed Armoured / Unarmoured Cables up to 1100 V/LT.                              |         |         |
| (1)  | 2 Core X 2.5 Sq. mm ( armoured)                                                                                          |         |         |
| (2)  | 19 Core X 1.5 Sq. mm ( armoured)                                                                                         |         |         |
| (3)  | 12 Core X 1.5 Sq. mm ( armoured)                                                                                         |         |         |
| (4)  | 2 Core X 4 Sq. mm (armoured)                                                                                             |         |         |
| (5)  | 37 Core X 1.5 Sq. mm ( armoured)                                                                                         |         |         |
| (6)  | 2 Core X 16 Sq. mm (armoured)                                                                                            |         |         |
| (7)  | 2 Core X 6 Sq. mm ( armoured)                                                                                            |         |         |
| (8)  | 10 Pair X 0.75 Sq. mm (armoured)                                                                                         |         |         |
| (9)  | 20 Pair X 0.75 Sq. mm ( armoured)                                                                                        |         |         |
| (10) | 5 Pair X 0.5 Sq. mm ( armoured)                                                                                          |         |         |
| (11) | 10 Pair X 0.5 Sq. mm ( Un-armoured)                                                                                      |         |         |
| (12) | 2 Pair X 0.75 Sq. mm ( Armoured)                                                                                         |         |         |
| (13) | 1 Pair X 0.75 Sq. mm ( Un-armoured)                                                                                      |         |         |
| (14) | 1 Q X 0.75 Sq. mm ( Un-armoured)                                                                                         |         |         |
| (15) | 1 T X 0.75 Sq. mm ( Un-armoured)                                                                                         |         |         |
| (16) | 1 Q X 1.5 Sq. mm ( Armoured)                                                                                             |         |         |
| (17) | 2 PAIR X 1.5 Sq. mm ( Armoured)                                                                                          |         |         |



|      |                                                                                                                                                          |         |        |
|------|----------------------------------------------------------------------------------------------------------------------------------------------------------|---------|--------|
| (18) | 1 Q X 2.5 Sq. mm ( Armoured)                                                                                                                             |         |        |
| (19) | 5 PAIR X 0.75 Sq. mm ( Armoured)                                                                                                                         |         |        |
|      |                                                                                                                                                          | 274.000 | 92.650 |
| 9    | Copper Conductor XLPE Insulated PVC & XLPE Sheathed Armoured Cables up to 1100 V/LT.                                                                     |         |        |
|      | 1 Pair X 0.75 Sq. mm                                                                                                                                     |         |        |
|      | 5 Pair X 0.75 Sq. mm                                                                                                                                     |         |        |
|      | 10 Pair X 1.5 Sq. mm                                                                                                                                     |         |        |
|      | 2 Pair X 1.5 Sq. mm                                                                                                                                      |         |        |
|      | 20 Pair X 1.5 Sq. mm                                                                                                                                     |         |        |
|      | 1 PAIR X 1.5 Sq. mm                                                                                                                                      |         |        |
|      | 1 Q X 0.75 Sq. mm                                                                                                                                        |         |        |
|      | 2 PAIR X 0.75 Sq. mm                                                                                                                                     |         |        |
|      |                                                                                                                                                          | 212.000 | 77.655 |
| 10   | Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Covered with Copper Tape ZHFR Sheathed Armoured cable above 1.1 KV.                    |         |        |
|      | 3 Core x 95 Sq. mm                                                                                                                                       |         |        |
|      |                                                                                                                                                          | 5.000   | 31.800 |
| 11   | Copper Cond. Covered with Semi Conducting Compound XLPE insulated Covered with Copper Tape ZHFR Sheathed Aluminium Wire Armoured Cable For above 1.1 KV. |         |        |
|      | 1 Core X 120 Sq. mm                                                                                                                                      |         |        |
|      | 1 Core X 150 Sq. mm                                                                                                                                      |         |        |
|      | 1 Core X 95 Sq. mm                                                                                                                                       |         |        |
|      |                                                                                                                                                          | 6.000   | 10.670 |
| 12   | Copper Conductor XLPE Insulated PVC Sheathed Aluminium Wire Armoured Cable up to 1100 V/LT.                                                              |         |        |
|      | 1 Core X 120 Sq. mm                                                                                                                                      |         |        |
|      | 1 Core X 95 Sq. mm                                                                                                                                       |         |        |
|      | 1 Core X 70 Sq. mm                                                                                                                                       |         |        |
|      |                                                                                                                                                          | 10.000  | 11.300 |

1. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the Export products at Sl. No. 1 to 12.
2. Quantity of import item at S.No.2 i.e. LDPE Compound( Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. No.1 to 3, 6 & 8 to 12.
3. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 3, 5, 7, 9 & 12.
4. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 3, 5, 7, 9 & 12.
5. Quantity of import item at S.No.5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4, 6, 8, 10 & 11.
6. Quantity of import item at S.No.6 i.e. Polidienne Compound may be allowed as 1.05 kgs/kg content in the Export products at Sl. No. 4.
7. Quantity of import item at S.No.7 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export product at Sl. No. 1, 3, 10 & 11.
8. Quantity of import item at S.No.8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the Export product at Sl. No. 1, 3, 10 & 11.



9. Quantity of import item at S.No.9 i.e. Aluminium Ingots may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1, 11 & 12.
10. Quantity of import item at S.No.10 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 2(1) to 2(26), 2(30) to 2(37), 3, 4(1) to 4(3), 4(6) to 4(15), 4(17), 5(9) to 5(14), 6(1), 6(6) to 6(8), 7(1) to 7(3), 8(1) to 8(10), 8(12), 8(16) to 8(19), 9 and 10.
11. Quantity of import item at Sl.No. 11 i.e. Water Swellable Tape may be allowed as 1.01 Sq.Mtrs./ Sq.Mtr content in the Export products at Sl. No. 1.
12. Quantity of import item at Sl.No. 12 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./kg. content in the Export products at Sl. No. 6.

Norms committee may take a view



(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/70/2015-TSW/25 dated 16 /06/2015



28  
2.6.15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 2/10/81 (M/s River Engineering Private Limited  
(Advance Authorization No. 0510388801 dated 19.06.2014)**

Advance Authorization may be ratified as under on repeat:

1. Quantity of import item at Sl.No. 1 may be allowed as 29143 Meters as 1.02 Mtrs./Mtr. content in the export product.

Norms committee may take a view

16/6/15

**(S. K. Jain)  
Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/29 dated 16/06/2015

In No 166-DES-II  
16.6.15



31  
02-06.15

Office of the Development Commissioner  
Micro Small & Medium Enterprises  
**MECHANICAL DIVISION**

Subject: AA no 0310786532 dated 08.07.14 of M/s Techfab (India) Industries Ltd.

Norms may be fixed as follows:-

- Sno 1 of items of import may be allowed as 1.01 kg/kg content in the export product

| Export Item             | Quantity    | S.No of import items | Name of Import items            | Quantity recommended in Kg. |
|-------------------------|-------------|----------------------|---------------------------------|-----------------------------|
| Steel Gabion PVC coated | 300000.00Kg | 2.                   | PVC Resin                       | 30570.75                    |
|                         |             | 3.                   | DOP- (Di Octyl Phthalate)       | 8788.50                     |
|                         |             | 4.                   | Vimco Carb Xvt                  | 4725.00                     |
|                         |             | 5.                   | Titanium Dioxide R- 299         | 992.25                      |
|                         |             | 6.                   | Eustab Uv- 944                  | 141.75                      |
|                         |             | 7.                   | Eso Epoxy dised Soabin Oil      | 519.75                      |
|                         |             | 8.                   | DBLPH(DiBasic-1-Lead Phosphate) | 500.00                      |
|                         |             | 9.                   | TBLS ( Tri Basic Lead Sulphate) | 494.00                      |
|                         |             | 10.                  | GMS ( Glycerin Mono Stearate)   | 236.25                      |
|                         |             | 11.                  | Wax OP                          | 189.00                      |
|                         |             | 12.                  | Carbon N330                     | 47.25                       |

This issues with the approval of Director (ME) for taking view by NC.

  
(K.S.Sodhi)  
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi  
O/o The DC (MSME) UO note no 30(175)/14-ME dated 20.05.15



भारत सरकार  
वाणिज्य मंत्रालय  
विदेश व्यापार महानिदेशालय  
उद्योग भवन, नई दिल्ली - 110011

33  
2.6.15

विषय : प्रक्रिया पुस्तक (खण्ड-1) के पैरा 4.7 के अनुसार मानदण्डों की पुष्टि  
अग्रिम लाइसेंस सं० 0410150978 दिनांक 15-7-14

मैसर्स श्री ए. ए. ए. ए. ए.  
संयुक्त महानिदेशक विदेश व्यापार के कार्यालय ..... ने निर्यात  
मद ..... के लिए मानदण्डों के निर्धारण हेतु आवेदन  
की प्रति अग्रेषित की है। आयात निर्यात प्रपत्र के परिशिष्ट-11क और उप खण्ड 2 में पार्टी के  
आवेदन की एक प्रति इसके संलग्नकों के साथ संलग्न की गई है।

उक्त मामले में अपनी टिप्पणियाँ इस कार्यालय को अविलम्ब प्रस्तुत करने का अनुरोध  
किया जाता है। मामले को ..... को सूचीबद्ध किया गया है।

Proposed involve import of  
component on net to net basis  
and hence may be considered under  
GEN-14 for enpg. products

14/8/14  
(हरिधन दास)  
विदेश व्यापार प्रमुख अधिकारी  
दूरभाष सं० 23061562 विस्तार -267  
22/8/14

FT 200 (RIZ 5-II)

1. श्री एस.के.जैन, विकास अधिकारी, औद्योगिक नीति एवं संवर्धन विभाग
2. श्री गजराज सिंह, विकास अधिकारी, भारी उद्योग विभाग
3. श्रीमती आशा नागिया, अपर निदेशक, सूचना प्रौद्योगिकी मंत्रालय
4. श्री कवलिनंदर सिंह सोढी, सहायक निदेशक, विकास आयुक्त (एसएसआई), एमएसएमई
5. श्री एस.के. भटनागर, औद्योगिक सलाकार, इस्पात मंत्रालय
6. श्री बी.भार्गव, निदेशक, गैर परम्परागत ऊर्जा स्रोत मंत्रालय
7. श्री पृथुल कुमार, उप सचिव, खान मंत्रालय
8. श्री सुबोध कुमार, उप महानिदेशक, दूर संचार विभाग
9. श्री अरुण अग्रवाल, निदेशक, रसायन और पेट्रो रसायन विभाग, कमरा नं० 223,  
ए-विंग, शास्त्री भवन, नई दिल्ली
10. डा० श्रीमति सरोज, अपर निदेशक, पर्यावरण एवं वन मंत्रालय

डीजीएफटी, यू.ओ. सं० 01/81/50/298/एम-15/डीईएस-2/127 दिनांक 14.8.2014



43  
2.6.15

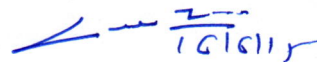
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 18/13/81 (M/s Technip India Limited) (Advance Authorization No. 0510391221 dated 18.09.2014)**

Advance Authorization may be ratified as under:

1. Net empty weight of export products at Sl. No. 1, 2 & 3 may be specified as 111.355 MT, 38.924 MT, 0.689 MT respectively
2. Quantity of import item at Sl. No. 1 may be allowed as 580 Meters (16357 Kgs.) inclusive of 1.02 % wastage as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 295 Meters (6300 Kgs.) inclusive of 1.02 % wastage as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 20.36 Meters (562 Kgs.) inclusive of 1 % wastage as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 5 Meters (26 Kgs.) inclusive of 1 % wastage as claimed by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed as 24 Meters (274 Kgs.) inclusive of 1.25 % wastage as claimed by the firm.
7. Quantity of import item at Sl. No. 6 may be allowed as 12 Meters (223 Kgs.) inclusive of 1.10 % wastage as claimed by the firm.
8. Quantity of import item at Sl. No. 7 may be allowed as 4.5 Meters (560 Kgs.) inclusive of 1 % wastage as claimed by the firm.
9. Quantity of import item at Sl. No. 8 may be allowed as 3.5 Meters (450 Kgs.) inclusive of 0.6 % wastage as claimed by the firm.
10. Quantity of import item at Sl. No. 8 may be allowed as 168 Nos.(1599 Kgs.) on net to net basis with accountability clause..

Norms committee may take a view

  
16/6/15

(S. K. Jain)

**Development Officer**

**Norms Committee I**

DIPP No.12/70/2015-TSW/43 dated 16 /06/2015

*In No 167-DESI  
16-6-15*



64  
2.6.15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 15/13/81 ( M/s. Mew Electricals Ltd. ) (Advance Authorization No. 3410040575 dated 24.09.2014)**

Advance Authorisation may be ratified as under on repeat basis:

1. After taking clue from SION C-1890, quantity of import item may be allowed as 157185 Kgs. as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view

**(S. K. Jain)  
Development Officer**

**Norms Committee II**

DIPP No. 12/9/2015-TSW/85 dated 18/02/2015



55  
02-06-15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s BHEL, Bhopal for ratification of norm of AA No. 1110028105 dated 05.12.2014.

11

Reference: DGFT UO No. 01/81/50/535/ AM 15/DES II/237 Dated 02.02.2015

Reference above, the application of the firm has been examined and based on information made available therein, the proposal is recommended as under:

**Export Product:** (i) 180 MW Hydro Generator net weight 760 MT per unit.

**Import Inputs:**

| Sl. No. of AA | Import Item                               | Qty. in MT/unit of EP including (% wastage) |
|---------------|-------------------------------------------|---------------------------------------------|
| 1             | CRNGO Steel Coils Grade HG 10062          | 171 (20%)                                   |
| 2             | CRNGO Steel Coil Grade: HG 10046/HG 10066 | 296 (20%)                                   |
| 3             | Silver Bearing Copper Strips              | 21.33 (1%)                                  |
| 4             | Carbon Steel Plated                       | 32.5 (30%)                                  |
| 8             | Copper Winding Wire                       | 14.26 MT (1% wastage)                       |

Item 5 to 7 & 9 to 12 net to net as per GN-4, with accountability clause.

Item 13 to 17, 2% of FOB values under C-1647 or as applied for, whichever is lower.

**Export Product:** (ii) 180 MW Hydro Pelton Turbine net wt. 843 MT per unit of EP.

**Import Inputs:**

|    |           |           |
|----|-----------|-----------|
| 4  | CS Plates | 317 (20%) |
| 18 | SS Plates | 22 (10%)  |

Item 19 to 32- net to net under GN-4 with accountability clause.

This issues with the approval of JS(RKS).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(37)/2015/TSW(B)/

dated 21.05.2015.

m.No.4/81  
2-6

On No 151-DES-II  
22-5-15

213

66



56  
2.6.15

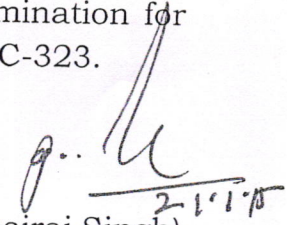
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Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for ratification of norm of AA No. 3110065047 dated 12.11.2014.

Reference above application, subject authorization may be ratified as per following modification:

Description of export product may be modified as "CRGO lamination for transformer" and inputs may be allowed as per existing SION C-323.

  
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(10)/2015/TSW(B)/

(42)

dated 21.01.2015.

Don No 1264-DESII  
23.1.15

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13-01-2015

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for  
ratification of norm of AA No. 3110065048 dated 12.11.2014.

Reference above application it is observed that the firm is importing  
CRGO Electrical Steel in Coils for the manufacture of CRGO Transformer  
laminations. Since there is an existing SION at Sl. No. C-323, licensing  
authority may take necessary action accordingly.

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(3)/2015/TSW(B)/

16

dated 09.01.2015.

DN NO 1223-DES-II  
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- 210 -



58  
2.6.15

108  
13.01.15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Vikarsh Stampings India Pvt. Ltd. for ratification of norm of AA No. 3110065049 dated 12.11.2014.

Reference above application, subject authorization may be ratified as per following modification:

Description of export product may be modified as "CRGO lamination for transformer" and inputs may be allowed as per existing SION C-323.

ajc 21.1.15

(Gajraj Singh)  
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(12)/2015/TSW(B)/

(13)

dated 21.01.2015.

Dy No 1263-DES-II  
23.1.15

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59  
02.06.15

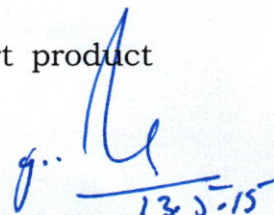
Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Quality Power Electrical Equipment Pvt. Ltd. for ratification of norm of AA No. 3110065052 dated 12.11.2014.

Reference: DGFT UO No. 01/81/50/529/AM15/DES II/15 Dated 05.05.2015

Reference above, the application of the firm has been examined and it is observed that certain essential information has not been furnished along with the application. The firm may therefore be advised to furnish following information:

1. KV rating of Export Product No. 2.
2. Information as per Sl. No. 4, 5 & 11 of SDL for each export product separately.

  
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(115)/2015/TSW(B)/

102

dated 13.05.2015.

Dy No 147-DES-II  
19-5-15

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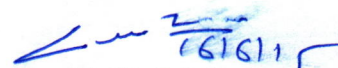
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 5/16/81 (M/s Rockwell Forge Private Limited  
(Advance Authorization No. 2410041622 dated 12.11.2014)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Quantities of export items and import items in Nos. also in addition to their weights.
3. Use of "Forged Rings"(import item) for the manufacture of "Forged Flanges"(export item)
4. Manufacturing operations to be carried out on semi-finished "forged flanges" and justification for the claimed wastages.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/70/2015-TSW/60 dated

16 /06/2015

By No 168-DES-II  
16-6-15



61  
2.6.15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 13/01/2015 - Case No. 9/16/81 (M/s Modine Thermal Systems Pvt. Limited ) (Advance Authorization No. 0410159729 dated 13.11.2014)**

Advance Authorisation may be ratified as under on repeat basis:

1. Net weight of 325687 Kgs. may be specified with the quantity of export product.
2. Words "WT: 0.4 mm" may be suffixed with the description of export item.
3. Quantity of import item at Sl. No. 1 may be allowed as 332200 Kgs. as 1.02 Kgs./Kg. content in the export product.

Norms committee may take a view

**(S. K. Jain)  
Development Officer**

**Norms Committee I**

DIPP No. 12/9/2015-TSW/108 dated 18/02/2015

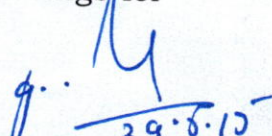
68  
02.06.15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Toshiba Transmission & Distribution Systems (I) Pvt. Ltd. for ratification of norm of AA No. 0910061535 dated 16.01.2015.

Reference: DGFT UO No. 01/81/50/17/AM 16/DES II/16 Dated 06.05.2015

Reference above application it is observed from the calculation furnished along with the application that **Copper & TOBS** consumption per unit of export product for 150 KVA Transformer is lesser than 100 KVA Transformer which appears to be inconsistent. The firm may therefore be advised to review calculation, size of the conductors and other technical parameters chosen for the calculation and furnish revised calculation along with design drawings for each export product separately.

  
(Gajraj Singh)  
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(124)/2015/TSW(B)/

dated 29.05.2015.

203



73  
02.06.15

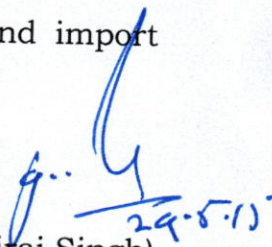
Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Manly Silicon Steel Pvt. Ltd. for ratification of norm of AA No. 0710107472 dated 20.01.2015.

Reference: DGFT UO No. 01/81/50/677/AM 15/DES II/32 Dated 26.05.2015

Reference above application it is observed that description of export product and import items and their ITCHS Code are same and hence no manufacturing activity appears to be involved. The firm may therefore be advised to clarify and furnish following information:

1. Copy of Advance Authorization.
2. Correct description and ITCHS code for export product and import items along with copy of export order.
3. Information as per Sl. No. 11 of SDL.

  
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(135)/2015/TSW(B)/

dated 29.05.2015.

(205)

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2.6.15

Department of Industrial Policy & Promotion  
(TSW)

**NC Meeting dated 17/04/2015- Case No. 11/1/81 (M/s JMW India (P) Limited)  
(Advance Authorization No. 0510393172 dated 12.02.2015)**

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 153000 Kgs., as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1184.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 51500 Kgs., as 1.03 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SIONs C-1184 and C-1189.

Norms committee may take a view.

(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/49/2015-TSW/114 dated 05/05/2015



98  
2-6-15

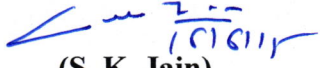
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015- Case No. 4/1/81 (M/s Worldfa Exports Pvt. Ltd.)  
(Advance Authorization No. 0510393330 dated 20.02.2015)**

Advance Authorisation may be ratified as under:

1. Words "of relevant grade & thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantity may be allowed as applied for i.e. 396000 Kgs. & 440000 Kgs. respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2

Norms committee may take a view

  
(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/98 dated

16 /06/2015

By No 168 DESH  
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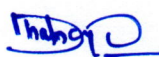
**F.No. 2(6)/2011-TW**  
Government of India  
Ministry of Steel  
Technical Division

**Subject: Ratification of norm in respect of Advance Licence No. 0310794029 dated 20.02.2015 and 0310794030 dated 20.02.2015 of M/s KRYFS Power Component Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/51/AM-15/DES-2/07 dated 06.05.2015 and also UO No 01/81/50/50/AM-15/DES-2/08 dated 06.05.2015 whereby the above mentioned Advance Authorizations of **M/s KRYFS Power Component Limited, Mumbai** have been forwarded to Ministry of Steel for our comments/views.

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade with wastage of 1.015 Kg/kg for the aforesaid export product subject to the condition that width of imported coils is more than the respective width of export products. However, export of coils cannot be made from imported sheets. Therefore, import of sheets, as applied, are not recommended. The following amendment in the description of item of import and quantity of import is recommended:

| SI No | Advance Authorization No and date | Description of item of export                            | Qty    | Description of item of import                                                                                    | Qty      |
|-------|-----------------------------------|----------------------------------------------------------|--------|------------------------------------------------------------------------------------------------------------------|----------|
| 1     | 0310794029 dated 20.02.2015       | CRGO Slit Coils for Transformer Cores width up to 600 mm | 800 MT | Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade – width more than 600 MM | 812 MT   |
| 2     | 0310794030 dated 20.02.2015       | CRGO Slit Coils for Transformer Cores width up to 600 mm | 300 MT | Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade – width more than 600 MM | 304.5 MT |

  
(S.K. Bhatnagar)  
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.  
Ministry of Steel U.O.No. 2(6)/2011-TW dated 19.05.2015

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By No 155-DES-II  
22-5-15

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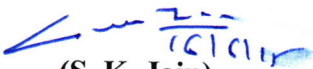
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 64/1/81 (M/s Sterlite Technologies Limited )  
(Advance Authorization No. 0310794153 dated 25.02.2015)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of import items, supported by the Cross sectional diagram of export product/Data Sheet(Net content of import items indicated in export products do not match with the data sheet) .
2. Net weight per KM of export product.
3. Material balancing viz. net content of each imported and indigenous input, per KM of export product.
4. Details of import items at Sl. No. 5, 11 & 17 and their specific use in the export items.

Norms committee may take a view

  
(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/104 dated 16/06/2015

On No 170-DESA  
16-6-15

105  
2-6-15

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 67/1/81 (M/s Sterlite Technologies Limited)  
(Advance Authorization No. 0310794151 dated 25.02.2015)**

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 0310783827 dated 30.05.2014 in NC meeting No. 14/81 dated 26.11.2014:

1. Net weight of export product may be specified as 3772.5 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export item as claimed by the firm, taking clue form SION C-1394.

Norms committee may take a view

2-6-15  
(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/105 dated

16 /06/2015

By No 171-DES-A  
16-6-15



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2.6.15

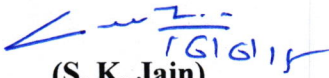
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. 68/1/81 (M/s Associated Cables Pvt. Limited.)  
(Advance Authorization No. 0310794133 dated 25.02.2015)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/70/2015-TSW/106 dated 16/06/2015

Dr. xld 172-23-41  
16-6-15

111  
2.6.15

Subject: AA no 0510393519 dated 11.03.15 for M/s The Kings.

To: nc2.dgft@nic.in

Date: 06/17/15 04:02 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Office of the development Commissioner

Micro small & medium Enterprises

**MECHANICAL DIVISION**

30(46)/15-ME

Subject: AA no 0510393519 dated 11.03.15 for M/s The Kings.

Norms may be fixed as follows:-

- Import may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME) for taking view by NC.

(K.S. Sodhi)

AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi

O/o DC, MSME UO No 30(46)/15-ME dated 15.06.15

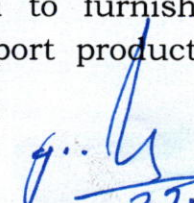


116  
02.06.15

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject : Application of M/s Kotsons Pvt. Ltd. for ratification of norm of AA  
No. 0610038100 dated 25.03.2015.

Reference above application the firm may be requested to furnish  
information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product  
separately.

  
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(128)/2015/TSW(B)/ 198 dated 26.05.2015.

Dy No 162-DES-II  
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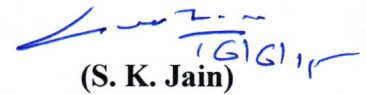
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. A/R-1 (M/s Flora Metals, Jamnagar)**

Firm may be asked to submit the following information:

1. Item(s) of export and inputs with their quantities, required for each export item.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view

  
(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/1-A/R dated 16/06/2015

Memo 173-DES  
16-6-15



41  
2-6-15 2-11

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 02/06/2015 - Case No. A/R-2 (M/s Kalpataru Power Transmission Ltd.)

Wastage Norms may be fixed for the EOU in terms of para 6.8(e) of Foreign Trade Policy as per SION at Sl. No. C-220 of Engineering Products.

Norms committee may take a view

15/6/15

(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No.12/70/2015-TSW/2-A/R dated 16 /06/2015

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2-6-15 B.H.

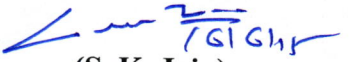
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. A/R-3 (M/s Bright Engineering Works)**

Firm may be asked to submit the following information:

1. Item(s) of export and inputs with their quantities, required for each export item.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view

  
(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/3-A/R dated 16/06/2015

Dr. No 175-DRS  
16-6-15



S.L. 43  
2.6.15

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 02/06/2015 - Case No. A/R-4 (M/s Balark Overseas, Jamnagar )

Firm may be asked to submit the following information:

1. Item(s) of export and inputs with their quantities, required for each export item.
2. Information in respect of Sl. No. 3, 4 , 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view

16/6/15  
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/70/2015-TSW/4-A/R dated

16 /06/2015

By No 176-DRB  
16.6.15

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2.6.15 S.K.

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. A/R-5 (M/s S. K. Industries)**

Firm may be asked to submit the following information:

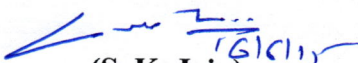
1. Item(s) of export and inputs with their quantities, required for each export item.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view

**Norms Committee II**

DIPP No.12/70/2015-TSW/5-A/R dated

16/06/2015

  
(S. K. Jain)  
Development Officer

Dn No 177-DES-II  
16-6-15



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**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. A/R-6 (M/s Hunter Steel Ball Mfg. Company)**

Firm may be asked to submit the following information:

1. Item(s) of export and inputs with their quantities, required for each export item.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view



(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No.12/70/2015-TSW/6-A/R dated

16 /06/2015

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**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. A/R-8 (M/s Shree Krishna Enterprise, Jamnagar)**

1. Firm, an EOU, has requested for fixation of wastage Norms, in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Brass Bars/Rods/Solid Sections/Profiles" from "Mixed metal copper scrap with impurities like iron & Steel, Plastic/rubber etc"
2. As per details submitted by the firm there is no past production of "Brass Bars/Rods/Solid Sections/Profiles" and consumption of "Mixed metal copper scrap with impurities like iron & Steel, Plastic/rubber etc" in the EOU.
3. Firm's application for fixation of wastage Norms in terms of para 6.08(e) of Foreign Trade Policy appears to be premature.

Norms committee may take a view

16/6/15

(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/70/2015-TSW/8-A/R dated 16/06/2015

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16-6-15



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**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. A/R-9 (M/s Royal Recycling Industries, Jamnagar)**

Following wastage Norms may be fixed in terms of para 6.8(e) of Foreign Trade Policy for the manufacture of brass items in line with the Norms Committee team report for same products manufactured by EOUs in Jamnagar area submitted in February, 2011:

**A. Wastage during Segregation:**

| Description                             | Quantity | Description                                                                    | Quantity                                        |
|-----------------------------------------|----------|--------------------------------------------------------------------------------|-------------------------------------------------|
| Segregated/processed mixed Copper scrap | 1 Kg     | Mixed metal copper scrap with impurities like iron & Steel, Plastic/rubber etc | As per actual subject to a maximum of 1.50 Kgs. |

**B. Wastage norms for the manufacture of brass items from Segregated/processed mixed copper scrap and Zinc Scrap/Ingots/Billets.**

**(i) For Brass ingots/Billets**

| Export Item           |          | Input Item                                  |                                        |
|-----------------------|----------|---------------------------------------------|----------------------------------------|
| Description           | Quantity | Description                                 | Quantity                               |
| Brass Ingots/ Billets | 1 Kg.    | 1. Segregated/ processed mixed copper scrap | 1.08 Kg./Kg. content in export product |
|                       |          | 2. Zinc Scrap                               | 1.06 Kg./Kg. content in export product |
|                       |          | OR<br>Zinc Ingots/Billets                   | 1.02 Kg./Kg. content in export product |

2. NO. 180-028-11  
16-6-15  
90

**(ii) Machined articles/Components/parts/accessories made out of brass rods/bars/solid sections/solid profiles**

| Export Item                                                                                                 |          | Input Item                                 |                                        |
|-------------------------------------------------------------------------------------------------------------|----------|--------------------------------------------|----------------------------------------|
| Description                                                                                                 | Quantity | Description                                | Quantity                               |
| Machined articles/Components/parts/accessories made out of brass rods/ bars/ solid sections/ solid profiles | 1 Kg.    | 1.Segregated/ processed mixed copper scrap | 1.26 Kg./Kg. content in export product |
|                                                                                                             |          | 2. Zinc Scrap                              | 1.24 Kg./Kg. content in export product |
|                                                                                                             |          | OR<br>Zinc Ingots/Billets                  | 1.20 Kg./Kg. content in export product |

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal copper scrap with impurities like iron & Steel, Plastic/rubber etc. and Zinc Scrap/Ingots/Billets and not applicable for the manufacture of brass items from normal copper scrap.

Norms committee may take a view



(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No.12/70/2015-TSW/9-A/R dated

16/06/2015



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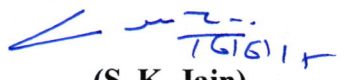
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 02/06/2015 - Case No. A/R-10 (M/s Akshar Exports, Jamnagar)**

Following wastage Norms may be fixed in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of "Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles" from "Brass Scarp-Honey" in line with the Norms Committee team report submitted in February, 2011 for same products manufactured by EOUs in Jamnagar area from "Segregated/ processed mixed copper scrap" and also taking clue from SION C-1376 :

| Export Item                                                                                                    |          | Input Item         |                                         |
|----------------------------------------------------------------------------------------------------------------|----------|--------------------|-----------------------------------------|
| Description                                                                                                    | Quantity | Description        | Quantity                                |
| Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles | 1 Kg.    | Brass Scrap- Honey | 1.24 Kgs./Kg. content in export product |

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No.12/70/2015-TSW/10-A/R dated 16 /06/2015

*Dr. No 181-223-11  
16-6-15*

## Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. .... dated ..... issued under Para 4.7 of HBP, Vol. I.

Meeting No. .... Dated: .....

### Export Items:

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 | Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).                                                                                                                                                                                                                                                                          |
| 2 | Detail technical note on manufacturing process including the relevant flow sheet.                                                                                                                                                                                                                                                                                                                                                                |
| 3 | Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.                                                                                                                                                                                                                                                                                                                                       |
| 4 | Weight of each Export Product.                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 5 | Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. |

### Import Items:

|   |                                                                                                                                                                        |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 6 | Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. |
|---|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

### Components:

|       |                                                                                                                                                                                                                                                                                                                                                                       |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 7     | Technical characteristics / part numbers, if any.                                                                                                                                                                                                                                                                                                                     |
| 8     | Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).                                                                                                                                                                                                                                          |
| 9     | Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables                                                                                                                                                                                                              |
| 10    | Size and specification including grade, composition, range, thickness etc. of the items proposed for import                                                                                                                                                                                                                                                           |
| 11    | Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc |
| 11(a) | Sheet layout diagram of the material indicating the wastage during blanking                                                                                                                                                                                                                                                                                           |
| 12    | Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.                                                                                                                                          |
| 13    | Weight of Steel, which requires imported welding material, giving break-up of:<br>(lxxiii) Steel Plates/Sheets upto 30mm thickness<br>(lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness<br>(lxxv) Steel Plates/Sheets more than 70 mm thickness.<br>(lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.         |
| 14    | Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.                                                                                                                                                     |
| 15    | Use of export product                                                                                                                                                                                                                                                                                                                                                 |
| 16    | You are advised to apply for SION                                                                                                                                                                                                                                                                                                                                     |
| 17    | Please use expanded/full name of end product. Do not use the abbreviations/short form.                                                                                                                                                                                                                                                                                |
| 18    | It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be                                                         |



|  |    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
|--|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|  |    | <p>furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:-</p> <p>EPCG licence number and date.</p> <p>(i) CIF value of the licence.</p> <p>(ii) Whether this licence was issued under Zero duty or 3 per cent Scheme.</p> <p>(iii) Custom duty saved amount.</p> <p>(iv) Products to be manufactured.</p> <p>(v) How EPCG licence holder intends to discharge the EO against the EPCG licence.</p> |
|  | 19 | Any other information:                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|  | 20 | <p>The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: ..... Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....</p>                                                                           |
|  |    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |